

S.L. No. 24/24

BEFORE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION
(Under Section 18 (1) read with Sections 14, 15 and 17 of the National
Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF:

BINAY BASFORE

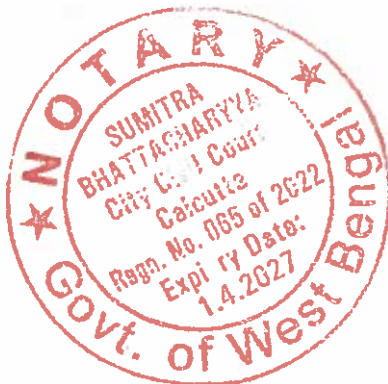
... APPLICANT

VERSUS

THE STATE OF WEST BENGAL & ORS.

... RESPONDENTS

PAPER BOOK



R.K. JAISWAL
Advocate
High Court, Calcutta
Chamber
10, Old Post Office Street
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Kolkata – 700001.
Mobile No. 9123096388
Email Id : rabindrajaiswal9@gmail.com

28 MAR 2024

28 MAR 2024

BEFORE NATIONAL GREEN TRIBUNAL
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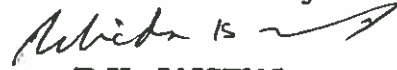
PAPER BOOK - I

Sl. No.	Particulars	Annexure	Page Nos.
1.	Application under National Green Tribunal Act, 2010;		1-12
2.	Verification and Affidavit		13 and 14
3.	Copy of the record of rights of the Pond and Pukur Par along with relevant photographs showing filling and construction.	"A"	15-19
4.	Xerox copies of the server copy of the order dated 18.01.2022, said report in a form of affidavit and exception to the report.	"B"	20-45
5.	Xerox copy of the certified copy of the order dated 23.08.2022.	"C"	46-51
6.	Xerox copies of the written submission and order dated 09.12.2022.	"D"	52-59
7.	Xerox copies of the complaint letters.	"E"	60-91

Place : Kolkata

Dated : 28.03.2024.

Drawn & Filed by



R.K. JAISWAL

Advocate

High Court, Calcutta

Chamber

10, Old Post Office Street

Room No.115, Top Floor,

Kolkata - 700001.

Mobile No.9123096388

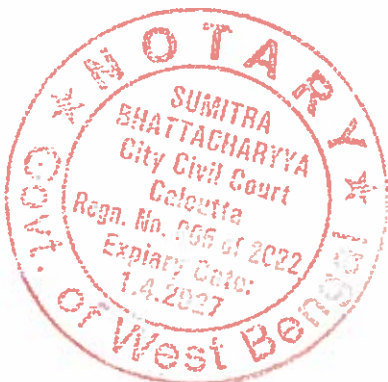
Email Id :

rabindrajaaiswal9@gmail.com



LIST OF DATES

- 18.01.2022 : In a Writ Petition being numbered as W.P.A (P) No.13 of 2022 filed by the applicant, an order was made on 18.01.2022 by The Hon'ble Chief Justice Prakash Shrivastava and The Hon'ble justice Rajarshi Bharadwaj calling for report from The Block Land & Land Reform Officer, Sankrail, Howrah.
- 23.08.2022 : In said W.P.A (P) No.13 of 2022 it was inter alia directed to the Block Land & Land Reform Officer, Sankrail, Howrah to give an opportunity of hearing to all the concerned parties and also to verify the existing position on the spot with due intimation to the concerned parties and take appropriate decision in accordance with law.
- 10.11.2022 Inspection was made.
- 09.12.2022 Compliance Proceeding was disposed of by an order.
- 01.01.2024 The private respondent has illegally started filling up the Pond in question being capable for fishery for the purpose of making multi-storey building thereon.

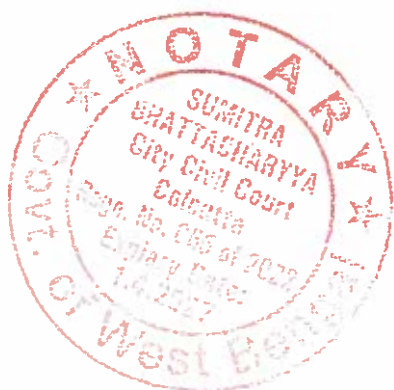


Biney Basfore

SYNOPSIS

Illegally started filling up the Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, being capable for fishery for the purpose of making multistorey building thereon, is hazardous to the health of the people of the locality as well as to the ecology of the area, which will disrupt the peaceful environment of the locality due to such act.

Biney Basfore



POINTS OF LAW

- I. Whether the applicant being a social worker is entitled to think the future of the residents of the locality which may disrupt the ecological balance in the locality?
- II. Whether the private respondent only for the purpose of earning money is putting the life and environment of the residents in the area at stake which is neither permissible nor acceptable?
- III. Whether the said pond is recorded water body and where no filling work or construction is permitted except with prior permission of competent authorities?
- IV. Whether the state authorities are vested with the constitutional as well as statutory duty to maintain water bodies and matter connected therewith and incidental thereto with a view to ensure environmental and ecological stability?
- V. Whether if state authorities fail to address the illegality involved in said filling up/converting the said water body then it would be mockery of the whole process of law?
- VI. Whether the action of the respondents is bad in law and on facts and is liable to be set right?
- VII. Whether the applicant's prayers are required to be addressed in positive for the betterment of the environment at large?



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AND

IN THE MATTER OF:

Illegal construction of brick built boundary wall on Pukur Par measuring about 10 decimal situated in L.R. Dag No.305/477, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah;

AND

IN THE MATTER OF:

Binay Basfore, son of Rajesh Basfore, residing at Post and Village Banipur, District Howrah, Pin-711304, Email: sunnykumar9903374398@gmail.com,

.....Applicant

Versus

1. The State of West Bengal, through the Additional Chief Secretary, Department of Environment, having office at 5th Floor, Pranisampad Bhawan, Block - LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata - 700106; E-mail Id: acsenvwb@gmail.com;



Binay Basfore

2. Block Development Officer,
Sankrail Block having its office at
Andul Argori. P.O. Andul, P.S.
Sankrail, Howrah-711302;

E-mail Id: bdosankrail365@gmail.com

3. The Additional Chief Secretary,
Department of Land & Land Reforms &
Refugee Relief & Rehabilitation,
Government of West Bengal having its
office at Nabanna, 6th Floor, 325, Sarat
Chatterjee Street, Howrah-711102;

E-mail Id : seclr@wb.gov.in

4. The Additional Chief Secretary,
Department of Fisheries, Government
of West Bengal having its office at
Benfish Tower, 31 GN Block, 8th floor,
IT Building, Salt Lake, Sector V,
Kolkata-700091;

E-mail Id : prsecy.fisheries@gmail.com

5. The District Magistrate, Howrah
having its office at New Collectorate, 7
Rishi Bankim Chandra Road, Howrah,
West Bengal-711101;

E-mail Id: dm-how-wb@nic.in



Biny Basfore

6. The Commissioner, Howrah Police Commissionerate, Having its office at 28 No. Nityadhyan Mukherjee Road, Howrah-711101;

E-mail Id : commhowrah@gmail.com

7. Inspector-in-Charge, Sankrail Police Station, NH-6, Dhulagarh, P.O. Sankrail, Howrah Rural, Sankrail, West Bengal, Pin - 711313;

E-mail Id : pssankrail@gmail.com

8. The BL & LRO, Sankrail, Howrah, West Bengal-711304;

E-mail Id: bdosankrail365@gmail.com

9. The Secretary, Banipur (I) Gram Panchayat, Post Banipur, Police Station-Sankrail, Howrah-711304; E-mail Id: bdo_s@yahoo.co.in

10. The Pradhan, Banipur (I) Gram Panchayat, Post Banipur, Police Station-Sankrail, Howrah-711304;

E-Mail Id: bdo_s@yahoo.co.in

11. The Member Secretary, Central Pollution Control Board, Parivesh



Biney Basfore

Bhawan, East Arjun Nagar, Delhi –
110032;

E-mail Id : mscb.cpcb@nic.in

12. Mohammad Moinuddin Ansari,
S/O Late Mohammad Harik, Kathshiri,
Village and Post-Banipur, Police
Station-Sankrail, Howrah-711304;

.....Respondents

To

The Hon'ble Chairman, National Green Tribunal and His Companion
Members of the Hon'ble Tribunal.

The humble application of the
applicant abovenamed, most
respectfully-

SHEWETH:

1. The applicant above named is a law abiding citizen of India and residing at the address mentioned in the cause title for service of notices of this application and that of his representation.
2. That the addresses of the respondents are given above for the service of notice of this application.
3. That the applicant abovenamed begs to present this Original Application raising a substantial question of law as regard of illegal filling up the Pond being capable for fishery for the purpose of making multi-storey building thereon, is hazardous to the health of the people

Bingy Bastore

of the locality as well as to the ecology of the area, which will disrupt and disturb the peaceful environment of the locality due to such act.

4. That the applicant above named begs to present this Original Application raising a substantial question of law as regard of illegal construction of brick built boundary wall on Pukur Par.

FACTS IN BRIEF:

5. That the applicant is a peace loving and law abiding citizen of India and permanently resides at the addresses mentioned in the cause title herein above.

6. The respondent no.12 owns a Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, which is recorded as a "Pond" in the record of rights of the land in question. On 01.01.2024 the respondent no.12 with active support and cooperation of the respondent no.10 has illegally started filling up the said Pond being capable for fishery for the purpose of making multistorey building thereon.

7. The respondent no.12 is also owner of Pukur Par measuring about 10 decimal situated in L.R. Dag No.305/477, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, which is recorded as "Pukur Par" in the record of rights. He had made construction of brick built boundary wall on said Pukur Par illegally.



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The record of rights of the said Pond and Pukur Par along with relevant photographs showing aforesaid filling and construction are annexed hereto and marked with letter "A".

8. On the basis of a writ petition being numbered as W.P.A (P) No.13 of 2022 filed by the applicant, an order was made on 18.01.2022 by The Hon'ble Chief Justice Prakash Shrivastava and The Hon'ble justice Rajarshi Bharadwaj calling for report from The Block Land & Land Reform Officer, Sankrail, Howrah. A report in a form of affidavit was duly affirmed on 16.03.2022 and filed. He duly filed exception to the said report in form of affidavit affirmed on 22.07.2022.

The Xerox copies of the server copy of the said order dated 18.01.2022, said report in a form of affidavit and exception to the said report are annexed hereto and marked with letter "B".

9. Thereafter, by an order dated 23.08.2022 passed in said W.P.A (P) No.13 of 2022 it was inter alia directed to the Block Land & Land Reform Officer, Sankrail, Howrah to give an opportunity of hearing to all the concerned parties and also to verify the existing position on the spot with due intimation to the concerned parties and take appropriate decision in accordance with law to ensure that the water body and the embankment are protected and no illegal filling up takes place in violation of any of the provisions of the Act or the Rules.

A Xerox copy of the certified copy of the said order dated 23.08.2022 is annexed hereto and marked with letter "C".



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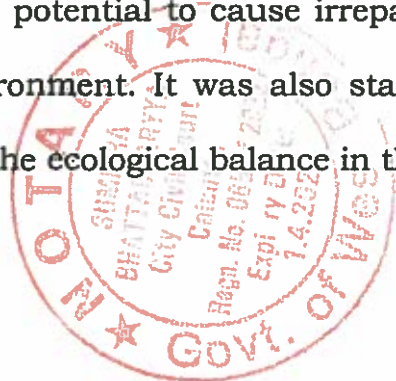
10. Before the Block Land & Land Reform Officer, Sankrail, Howrah, a Compliance Proceeding no.4 of 2022 was started. The applicant duly filed his written submission. The respondent no.12 also filed written version and upon inspection made on 10.11.2022, final hearing was held on 09.12.2022 and said Compliance Proceeding was disposed of by an order dated 09.12.2022.

The Xerox copies of the said written submission and order dated 09.12.2022 are annexed hereto and marked with letter "D".

11. In the said order facts about filling of the said pond and construction (of six feet high boundary) all around plot no.306,305 and through L.R. Plot no. 477 was admitted, which is totally illegal. It was recorded in the said order that the respondent no.12 has prayed for permission to clean up the pond and to repair the Pukur Par.

12. The applicant and other local residents enquired with the local office if any legal sanction has been obtained to fill up such pond and from all sources available to them it came to their knowledge that no previous sanction was obtained.

13. Therefore, by letters dated 28.02.2024 and 18.03.2024 joint complaints were made to the respondent no. 2 with copy to the other state respondents with request to take appropriate actions immediately otherwise said Pond might be affected to a point of no return and it could have the potential to cause irreparable and deleterious consequences to the environment. It was also stated that such act has the potential to disrupt the ecological balance in the locality.



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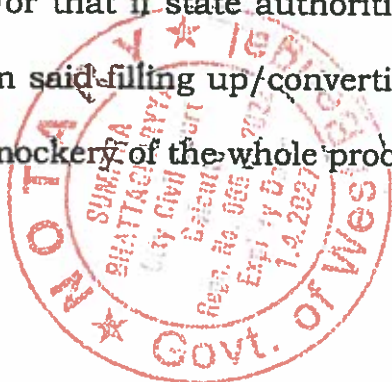
The Xerox copies of the said complaint letters are annexed hereto and marked with letter "E".

14. Your applicant being a social worker is very much astonished to think disruption of the ecological balance in the locality.

15. Being highly aggrieved by and dissatisfied with the action of the respondents preferring the instant application on the following amongst other: -

GROUNDS

- I. For that the applicant being a social worker is very much astonished to think the future of the residents of the locality which may disrupt the ecological balance in the locality.
- II. For that the private respondent only for the purpose of earning money is putting the life and environment of the residents in the area at stake which is neither permissible nor acceptable.
- III. For that the said pond is recorded water body and where no filling work or construction is permitted except with prior permission of competent authorities.
- IV. For that the state authorities are vested with the constitutional as well as statutory duty to maintain water bodies and matter connected therewith and incidental thereto with a view to ensure environmental and ecological stability.
- V. For that if state authorities fail to address the illegality involved in said filling up/ converting the said waterbody then it would be mockery of the whole process of law.



Bincy Basfore

VI. For that the action of the respondents is bad in law and on facts and is liable to be set right.

VII. For that the applicant's prayers are required to be addressed in positive for the betterment of the environment at large.

LIMITATION

Illegally started filling up the Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, being capable for fishery for the purpose of making multistorey building thereon, is hazardous to the health of the people of the locality as well as to the ecology of the area, which will disrupt the peaceful environment of the locality due to such act, is continuous cause of action and the application is filed within the valid period of limitation as prescribed in National Green Tribunal Act, 2010.

INTERIM RELIEF

A Direction may be passed restraining the respondent no.12 from illegally filling up the said Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, being capable for fishery for the purpose of making multistorey building thereon, pending disposal of the Original Application.

B. A committee be constituted comprising (i) Senior Scientist of Central Pollution Board, Regional Office, Kolkata, (ii) Senior Scientist of West Bengal Pollution Board, Regional Office, Kolkata, (iii) District



Bingy Basfore

Magistrate, Howrah, (iv) The Additional Chief Secretary, Department of Fisheries, Government of West Bengal, with direction to submit report on the following aspects:

- (a) Assess the original area of said pond in question from the revenue records and the area encroached as on date.
- (b) Identify the areas from where sewage/garbage is being dumped into the said pond in question.
- (c) To suggest remedial measure for restoring the said pond in question, back to its original form.
- (d) To take action in accordance with law if violation is observed and also to access Environmental Compensation on damage caused to the said pond in question.

PRAYER

It is humbly prayed to the Hon'ble Tribunal

- a) That the respondent no.12 be directed not to illegally filling up the Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. Khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, being capable for fishery for the purpose of making multistorey building thereon, is hazardous to the health of the people of the locality as well as to the ecology of the area;
- b) That for stringent order be passed for cleaning of the said pond and for removal of the said boundary wall made by the respondent no.12;



Binay Basu

- c) An order directing the respondent Nos.2 to 10 authorities not to allow the illegal filling of the said pond and existence of the said boundary wall;
- d) Appropriate order /orders be passed holding that there has been violation of pollution norms by the respondent nos. 6 and 7 and assess and recover the environmental compensation for the same;
- e) Ad-interim order in terms of prayers above; and/or;
- f) To pass such further order and/or orders as Your Lordships may deem fit and proper.

And for this act of kindness your applicant as in duty bound shall ever pray.

PLACE: Kolkata

DATE:28.03.2024

Binoy Basfore

APPLICANT

THROUGH

[Signature]

Advocate,
Chamber:

Room No. 115 ,
10, Old Post Office Street,
Top Floor, Kolkata – 700 001.
Mobile : 9123096388



Solemnly Affirmed and
Declared before me U/S 139
CPC, (C) CRPC

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court. Calcutta

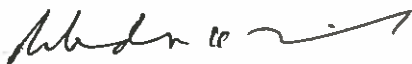
VERIFICATION

I, Binay Basfore, son of Rajesh Basfore, aged about 23 years, by faith-Hindu, by occupation - Social Worker residing at Post and Village Banipur, District Howrah, Pin-711304, the applicant herein do hereby solemnly affirm and very that the contents of paragraphs no.1 to 14 are true to my knowledge and the rest are my respectful submission as per legal advice and that I have not suppressed any material facts.

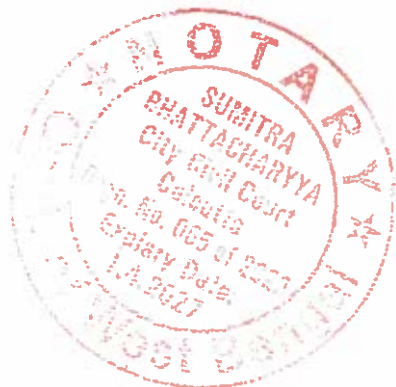
I sign this verification at my lawyer chamber on the 28th day of March 2024.

Binay Basfore

Prepared in my office.



Advocate



AFFIDAVIT

I, Binay Basfore, son of Rajesh Basfore, aged about 23 years, by faith-Hindu, by occupation - Social Worker residing at Post and Village Banipur, District Howrah, Pin-711304, do hereby solemnly affirm and state as follows:-

1. That I am the applicant above named, I know the facts and circumstances of the above case. I am duly authorised and competent to sign and swear this affidavit.
2. That the statements made in paragraphs 1 to 14 are true to my knowledge and the rest are my respectful submission before this Learned Green Tribunal, Eastern Zonal Bench, Kolkata.

Prepared in my office.



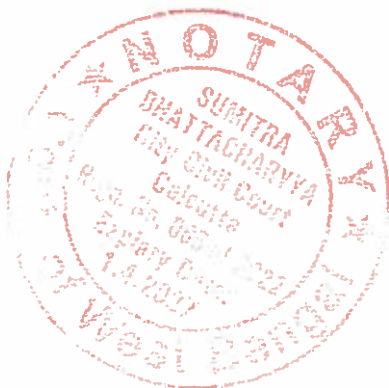
Advocate

Binay Basfore
DEPONENT

Identified by me



Advocate



Solemnly Affirmed and
Declared before me U/S 134
CPC, (C) CRPC

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta

28 MAR 2024

15
ANNEXURE-A

পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



Record downloaded from

BanglarBhumi - বাংলার ভূমি তথ্য

Android App on

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু আন ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ [05]HOWRAH
ব্লকঃ [04]SANKRAIL
মৌজাঃ [032]Banipur

(Live Data As On 10/11/2022,11:31:25)

জে.এল নং (J.L No.): 32 খানা (P.S.): সঁকরাইল

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
305	পুকুর	0.2	Click Here

Khatian No. খতিয়ান নং	Owner Name স্বামীর নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
1128	সইনুলিলা আনসারী	সহা স্বামিক	1.0000	0.2000	Nil



16

~~15A~~

Khatian and Dag information of West Bengal

Record downloaded from

Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 10.11.2022, 11:31:25)

J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305	Pukur	0.2	Click here

Khatian No.	Owner Name	Father/Husband	Share	Share Area (Acre)	Remarks
1128	Moinuddin Ansari	Md. Harik	1.0000	0.2000	Nil



16 17

পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য

Record downloaded from-

BanglarBhumi - বাংলার জমির তথ্য

Android App on

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.জেলা: [05]হাওড়া
ব্লক: [04]সাঁকড়াইল
মোজা: [032]বানীপুর

(Live Data As On 28/02/2024,12:59:08)

জে.এল নং 32 খানা সাঁকড়াইল

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
305/477	পুকুর পাড়	0.1	

খতিয়ান নং	স্বত্বভোগের নাম	শিতা/খামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
420	সুচিতা রায়চৌধুরী	স্বত্ব	0.0004	0.0000	Nil
1128	মইনুদ্দিন আনসারী	মহঃ হারিক	0.9996	0.1000	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain

18

~~16A~~

Khatian and Dag information of West Bengal

Record downloaded from

Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 28.02.2024, 12:59:08)

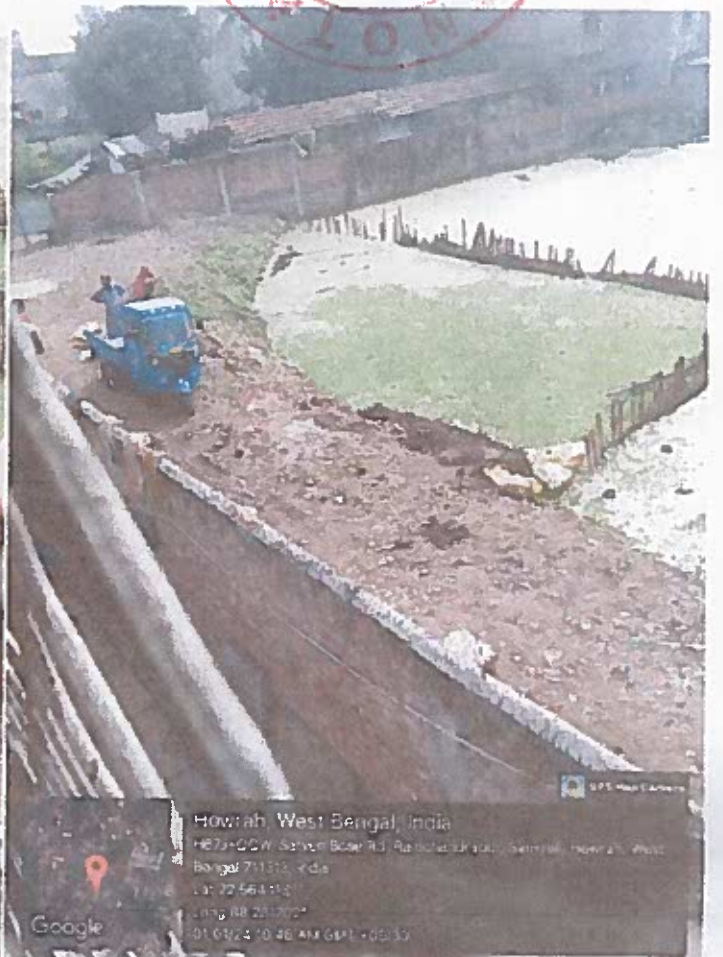
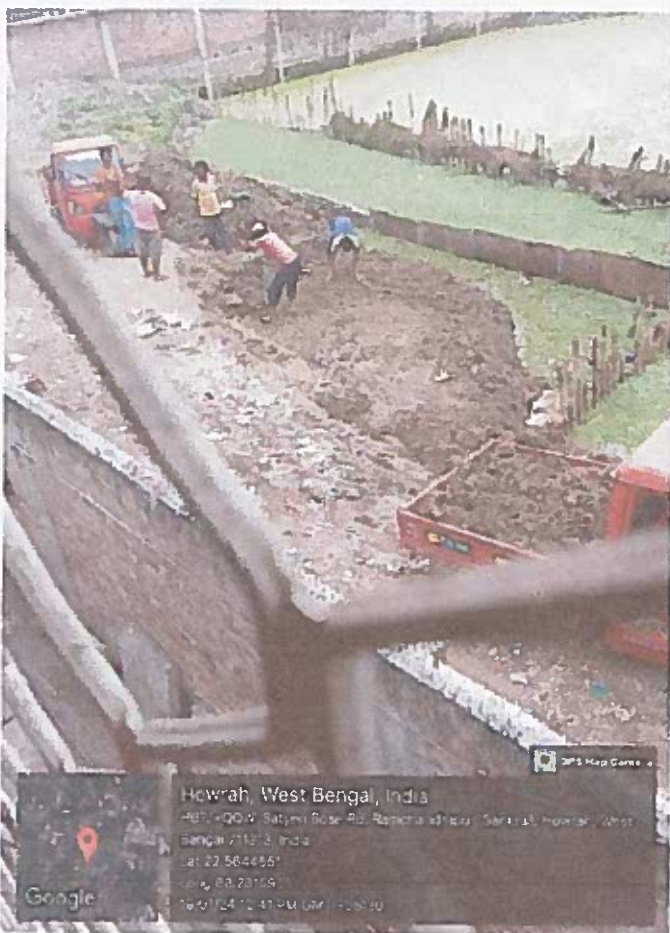
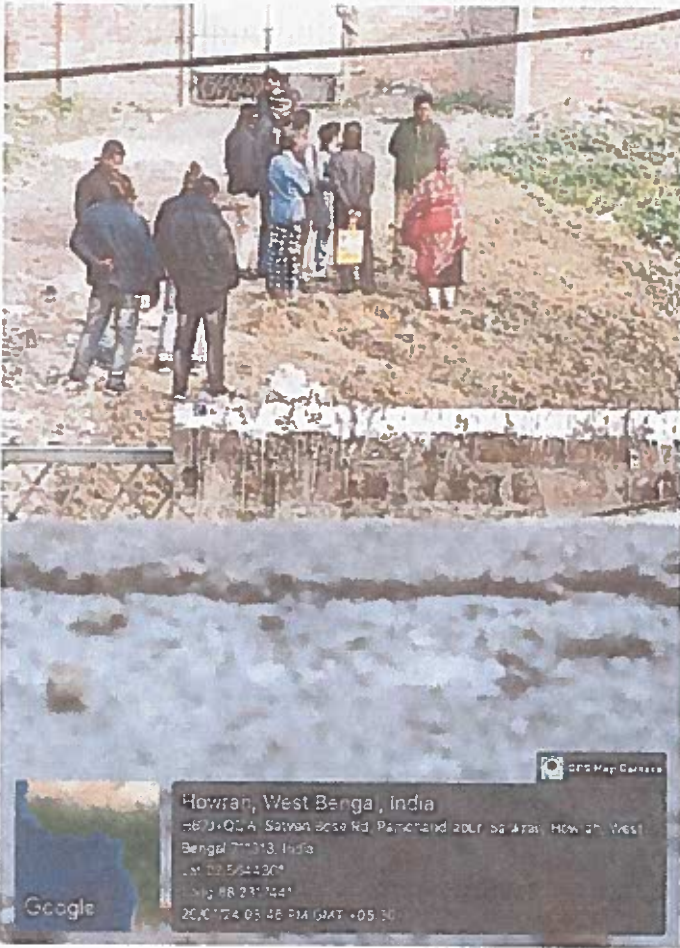
J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305/477	Pukurpar	0.1	

Khatian No.	Owner Name	Father/ Husband	Share	Share Area (Acre)	Remarks
420	Suchitra Roychowhdury	Sachindra	0.0004	0.0000	Nil
1128	Moinuddin Ansari	Md. Harik	0.9996	0.1000	



~~17A~~



NOTA
 SUKSES
 SHATTAHARYA
 CIVIL WORKS

18 20

ANNEXURE-^uB

43
no./dt. 19.01.2022

WPA(F) 13 of 2022

Binay Basfore
Vs.
The State of West Bengal & Ors.
(Through Video Conference)

Mr. Tanmoy Chattopadhyay for the petitioner
Mr. Jahar Lal De
Mr. Shamim ul Bari for the State
Mr. Saket Sharma for the respondent no. 11

The allegation of the petitioner is that the respondent no. 11, the owner of the water body, situated in LR Dag No. 305 in JL No. 32, Police Station - Sankrail, Mouza - Banipur which is recorded as Doba in the record of right, is illegally filling up the said water body.

It is alleged that the private respondents with the help of Pradhan are using MGNREGA workers to fill up the water body.

Learned counsel for the State is directed to file the report in the form of affidavit and learned counsel for the private respondents is directed to file the affidavit-in-opposition.

A supplementary affidavit has been filed by the petitioner disclosing that after serving a copy of the petition the respondent nos. 10 and 11 along with some other persons had landed in the house of one 17 years old girl, named Barsha Khatoon, a signatory of mass representation, annexures P-4 and P-7 of the petition and had assaulted her.



Learned counsel for the State is directed to ensure if any complaint is filed to the police in that regard then due action be taken and if any application for protection is moved then the concerned police authorities will extend the protection to the petitioner or any other person involved in raising the present cause.

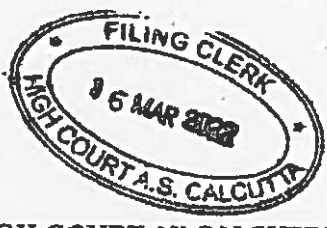
List on 21st March, 2022.

(Prakash Shrivastava, C.J.)

(Rajarshi Bharadwaj, J.)



20 22



DISTRICT : HOWRAH.

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

5-10181

WPA(P) 13 of 2022;

In the matter of:

An application under Article 226 of
the Constitution of India;

AND

In the matter of:

Binay Basfore.

.....Petitioner.

-Versus-

The State of West Bengal & Ors.

..... Respondents.

Report in the form of Affidavit on behalf of the

Respondent No. 4 & 8.

I, Sri Kanchan De, Son of Late Sambhu Nath De, aged about 42 years,
by faith- Hindu, by occupation- service, residing at 11, Lenin Sarani,

Sarada Bhaban, B Block, 2nd Floor, P.O.- Mallickpara, P.S.- Serampore,
District- Hooghly, Pin Code- 712203, do hereby solemnly affirm and say
as follows:

Working for govt at E-Block Bhawan - Co-operative, Ph. 711313



1. That I am the Block Land & Land Reforms Officer and Special Revenue Officer-II in the office of Block Land & Land Reforms Officer, Sankrail, District- Howrah, working for the gain of the State of West Bengal and I am well acquainted with the facts and circumstances of the present case. I am the resp. no. 8 in this instant writ application and I have been duly authorized to affirm this affidavit and as such I am competent enough to affirm this affidavit on behalf of resp. no.4 also.

2. That the instant writ application came up for hearing on 18th January, 2022 when the Hon'ble Court was pleased to direct the respondent concerned to file a Report in the form of affidavit.

3. That pursuant to the order dated 18.01.2022 passed by the Hon'ble Court, a field enquiry has been done on 02.02.2022 and thereafter, it is revealed from such report that:-

- a) The suit land is situated in Mouza Banipur, JL No. 32, Plot No. 305(LR), total recorded area being 0.20 acres with the classification 'Pukur'.
- b) The L.R. Record-of-Right of the suit plot is in favour of Momuddin Ansari, S/o Md. Harik in LR khatian No. 1128.
- c) That from the field enquiry report it comes out that presently the Pukur is physically more than the recorded area.
- d) That during the enquiry a bamboo fencing between 9268 sq ft /21.27 decimal (approx) and 1038 sq ft (approx) of "pukur"/pond. On both the side of the fencing the pukur is currently filled with water hyacinth.
- e) That on the north-eastern side 330 sq. ft.(approx.) area is filled with piled up rubbish as found during the physical verification.



- f) That the adjacent plot no 305/477 (L.R.) corresponding R.S. plot no. being 308 is recorded as "Pukur Parh" and L.R. Plot No. 306 corresponding R.S. Plot No. being 309 is recorded as "Bastu" in favour of Moinuddin Ansari and the plots are found physically as pukur parh & vacant land used for communication to the adjacent Panchayat Road.
- g) That the western & northern side of the plots recorded in the khatian of Moinuddin Ansari has been surrounded by 6 ft.(approx) height boundary wall by the recorded owner Moinuddin Ansari.
- h) That no pond filling work was going on during the physical verification.

The enquiry report along with copy of Record-of-Right is annexed hereto and marked as Annexure -"R/1".

4. That the deponent herein most humbly pray that this report may be treated as part and parcel of the instant writ application for the interest of justice.

5. The statements made in paragraphs 1 and 2 are true to my knowledge and rest are my humble submission before the Hon'ble Court.

Kanchan De

Prepared in my Office.
Shamjiv ut Ban
 Advocate.

The Deponent is known to me.
 Clerk to: -
 Advocate.

Solemnly affirmed before me on
 this the 16 day of March, 2022.

Moinuddin Ansari
 In-Charge
 OFFICE OF THE
 CIVIL PLEAS
 HIGH COURT, CALCUTTA
 16.03.2022

Commissioner of Affidavit
 High Court, Appellate Side
 Calcutta



23 25

GOVERNMENT OF WEST BENGAL
Office of the Revenue Inspector
Banipur I & II G.P., Sankrail-Howrah

Memo No -09/RI (Ba)/22

Date - 08/02/2022

To
The Block Land & Land Reforms Officer
Sankrail, Howrah

Sub: Field Enquiry Report i.c.w. W.P.A(F) No. 13 of 2022

Sir,
As per your instruction a field enquiry has been done on 02.02.2022 by this end using official RS mouza sheet i.c.w. the verification of present physical status of the below mentioned schedule of land. The report is stated below:

1. Schedule of Land:

Mouza- Banipur, J.L.No.-32, Plot No.-308(RS) 305(LR), Total recorded area = 0.20 acres. Classification- Pukur

2. Recorded Status:

The abovesaid suit plot is recorded in favour of Moinuddin Ansari under LR khatian no. 1128.

3. Physical Status/ Fact & Figures:

a. Though the suit plot No 305 (L.R.) corresponding R.S. Plot No 308 with classification 'pukur' is recorded 20 decimal physically the pukur is more than recorded area.

i. Presently there is a bamboo fencing between 9268 sq.ft/21.27 decimal (approx.) and 1038 sq.ft (approx.) of "Pukur"/ Pond. On both the side of the fencing the pukur is currently filled with water hyacinth.
ii. On the north-eastern side 330 sq.ft (approx.) area is filled with piled up rubbish as found during physical verification.

b. The adjacent plot no. 305/477 (LR), situated to the west of the suit plot is recorded as "Pukur Park" & 306 (LR) 309(RS), situated to the north of the suit plot is recorded as "Bastu" in favour of that Moinuddin Ansari has been found as pukur park & vacant land used for communication to the adjacent Panchayet Road.

c. The western & northern side of the plots recorded in the khatian of Moinuddin Ansari has been surrounded by 6 ft. (approx.) height boundary wall by the recorded owner of the plots viz. Moinuddin Ansari.

Signature R.H.
in paragraph 3 h
foregoing Petition affirmed
by K.D.
this 14th day of February

Commissioner of Sankrail
Block Court Sankrail




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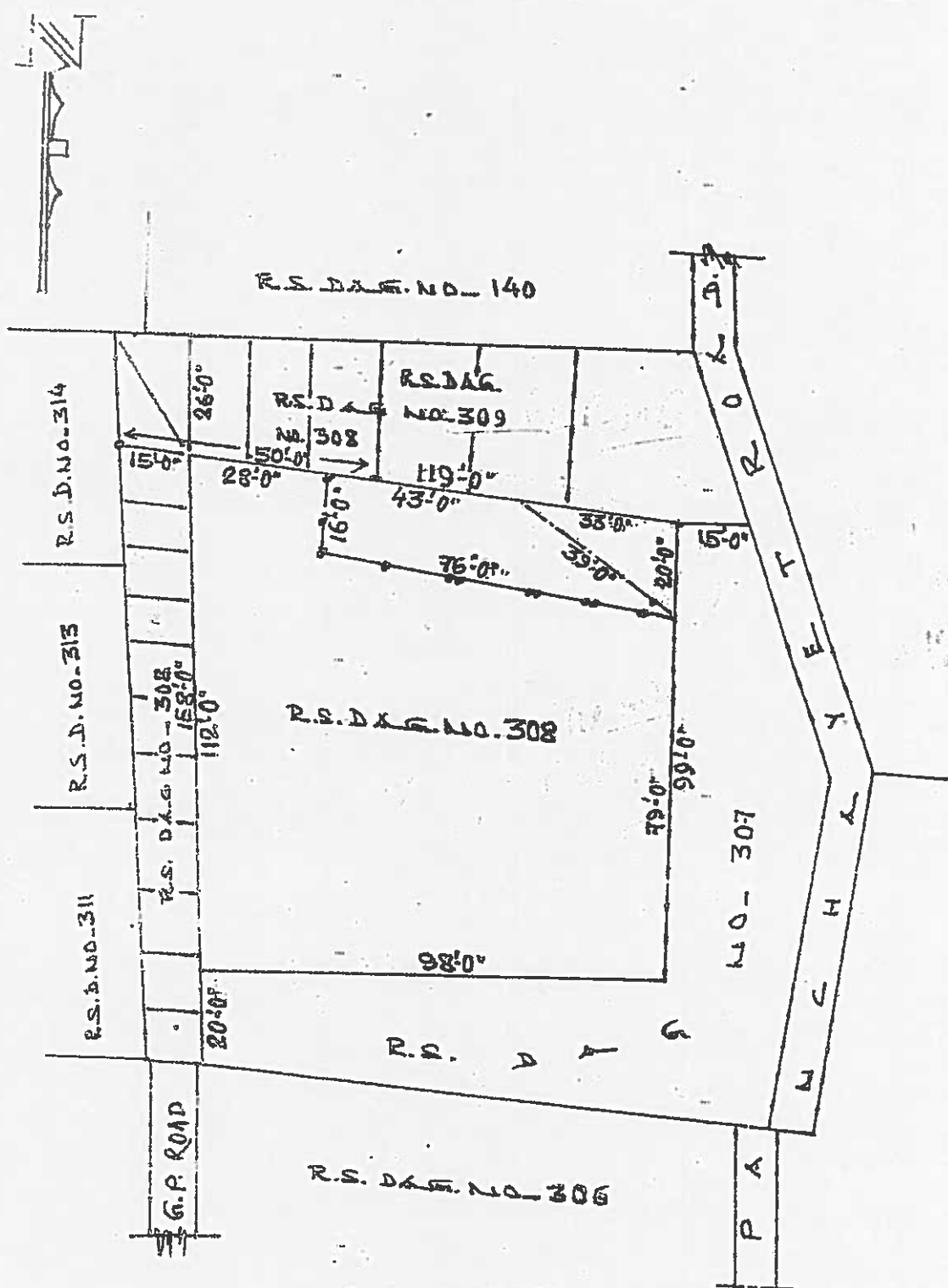
- d. Some of the adjacent plot holders stated that a part of the pond has been filled up with debris by some unknown people in the name of Moinuddin Ansari. Whereas other villagers stated that Moinuddin Ansari is giving boundary wall around the periphery of the pond to preserve it.
- e. No pond filling has been found on the date of enquiry.

This is sent for your kind information necessary action.

See
02/02/22
Block Land & Land
Reforms Officer
Sankrail, Howrah.


08.02.2022
Revenue Inspector
Banupur I & II Gram Panchayat
Sankrail - Howrah





Seen & checked

[Signature]
08.02.2022

Revenue Inspector
Banpur I & II Gram Panchayat
Sankar - Howrah



মাত্র = ৩৩৬ কিলোমিটার



রামচন্দ্রপুর নং ৩১



Seen

[Signature]

08.02.2022

Inspector
Municipal Corporation
Gouripur

সাঁকরাভেল নং ২০



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29

1 Meter = 396 Kilo Meter

80 100 300

RAMCHANDRAPUR NO. 31

MOUZA MAP



Sd/- Illegible
08.02.2022
Banipur I & II Gram Panchayat
Sankrail, Howrah.

SANKRAIL NO. 20

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On 02.02.2022 in WPA (P) No. 13 of 2022 stated Mouza – Banipur, Sabek Dag No. 308, Hal Dag No. 305, class – Pukur, 1 anna share of land area 20 decimal alongwith Pukurpar, boundary has been demarcated in the presence of the below mentioned persons.

Sd/- Md. Moinuddin Ali

Sd/- Samod Hossain

Sd/- Sakina Bibi

Sd/- Sahanur Bibi

Sd/- Ramjan Sk.

Seen

Sd/-

08.02.2022

Revenue Inspector

Banipur I & II Gram Panchayet

Sankrail – Howrah



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বিস্তারিত মালিকানা
স্বত্ব নিশ্চিতকরণ
-সরকারি উদ্দেশ্যে-



জেলা- হাওড়া
মৌজা- বামীপুর
দাগ নং- ৩৩৫
সাবেক দাগ নং- ৩৩৮

ব্লক- সান্ধাইল
জে.এল.নং- ৩২
শ্রেণী- পুকুর

খানা- সান্ধাইল
জমির পরিমাণ(এ)- ০.২০

[০৫০৪০০২]

খতিয়ান নং	শ্রেণী	জমি	জমি পরিমাণ(এ)	মালিকের/লেসীর বিবরণ	মন্তব্য
১১২৮	পুকুর	১.০০০০	০.২০	মইনুদ্দিন আনসারী মিতা-নহা হাবিব মা-বিহ	
		১.০০০০	০.২		



Authenticated
Revenue Officer
Sankrail, Howrah



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GOVERNMENT OF WEST BENGAL
LAND AND LAND REFORMS DEPARTMENT
PLOT INFORMATION

District : Howrah	Block : Sankrail	[0504032]
Mouza – Banipur	J.L. No. 32	P.S. Sankrail
Dag No. 305	Class – Pukur	Land Area (acre) – 0.20
R.S. Dag No. 308		

Khatian no.	Nature of land	Share	Share of land (in Acre)	Description of Raiyat/ Lessee	Remarks
1128	Pukur	1.0000	0.20	Moinuddin Ansari, S/o Md. Harif R/o Own	
		1.0000	0.20		



28:34

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের কার্য
-দায়ের তথ্য-



জেলা- হাওড়া
নীতা- বন্দীপুর
দাগ নং- ৩০৫/৪৭৭
সাবেক দাগ নং- ১০৮

ব্লক- সাকিডাইল
জে.এল.নং- ০২
শ্রেণী- পুকুর পাড়

খালা- সাকিডাইল
অধিকার পরিমাণ(এ)- ০.১০

[০৫০৪০৩২]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বত্বাধার/সেতীর বিবরণ	মতব্য
৩২০	পুকুর পাড়	০.০০০৬	০.০০	মুক্তা রায়চৌধুরী স্বামী-সচিব সহ-নিজ	
১১২৮	পুকুর পাড়	০.১১১৬	০.১০	মইনুদ্দিন আলসারী স্বত্বা-সহঃ হারিক সহ-নিজ	
		১.০০০০	০.১		



Authenticated
Revenue Officer
Sankrail, Howrah



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GOVERNMENT OF WEST BENGAL
LAND AND LAND REFORMS DEPARTMENT
PLOT INFORMATION

BARCODE

District : Howrah	Block : Sankrail	[0504032]
Mouza – Banipur	J.L. No. 32	P.S. Sankrail
Dag No. 305/477	Class – Pukur par	Land Area (acre) – 0.10
R.S. Dag No. 308		

Khatian no.	Nature of land	Share	Share of land (in Acre)	Description of Raiyat/ Lessee	Remarks
420	Pukur par	0.0004	0.00	Suchitra Roychowdhry, W/o Sachindra R/o Own	
1128	Pukur par	0.9996	0.10	Moinuddin Ansari, S/o Md. Harif R/o Own	
		1.0000	0.10		



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পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সঞ্চোর আধিকারিকের কার্য
-দায়ের তথ্য-



জেলা- হাওড়া
মৌজা- বালীপুর
দাগ নং- ৩০৬
সাবেক দাগ নং- ৩০৬
রক- সাকড়াইল
জে.এল.নং- ৩২
শ্রেণী- বহু
খানা- সাকরাইল
জমির পরিমাণ(এ)- ০.০৫ [০৫০৪০৩২]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	নামভের/লেসীর বিবরণ	মন্তব্য
৪২০	বাহু	০.০০০৪	০.০০	সুজিতা রায়চৌধুরী স্বামী-স্বামী সায়-নিজ	
১১২৮	বাহু	০.৯৯৯৬	০.০৫	সইনুদ্দিন আনসারী পিতা-মহঃ হারিক সায়-নিজ	ঘর-১
		১.০০০০	০.০৫		ঘর-১



Authenticated
Revenue Officer
Sankrail, Howrah



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GOVERNMENT OF WEST BENGAL
LAND AND LAND REFORMS DEPARTMENT
PLOT INFORMATION

BARCODE

District : Howrah	Block : Sankrail	[0504032]
Mouza – Banipur	J.L. No. 32	P.S. Sankrail
Dag No. 306	Class – Bastu	Land Area (acre) – 0.05
R.S. Dag No. 309		

Khatian no.	Nature of land	Share	Share of land (in Acre)	Description of Raiyat/ Lessee	Remarks
420	Pukur par	0.0004	0.00	Suchitra Roychowdhry, W/o Sachindra R/o Own	
1128	Pukur par	0.9996	0.05	Moinuddin Ansari, S/o Md. Harif R/o Own	
		1.0000	0.05		



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জেলা- হাজড়া খতিয়াল নং- ১১২৮ [০৫০৪০৩২]
 বৈষ্ণব- বানীপুর জে.এস.নং- ৩২ খানা- সাকরুল



(১) রায়স্ব- টাকা সর্বমোট জমির তারিখ - 06/09/2019
 (২) জমির পরিমাণ(এ)- ০.৩৫ (৩) মোট দাগের সংখ্যা- ৩

	(৪) অত্রস্বয়ের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মতব্য
নাম-	মইনুদ্দিন আমিন	স্বত্ব	
পিতা-	মহা হারিক		
ঠিকানা-	সিক		

(৭) অত্রস্বয়ের নিজ দখলীয় জমি

দাগ নং	অধিকার প্রকৃতি	অধিকার	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বয়ের অংশ	দাগের মধ্যে অত্রস্বয়ের জমির অংশের পরিমাণ
			একর	বেকর	
৩০৫	পূর্ণস্ব	আসত খং নং - 420	০.২০	১.০০০০	০.২০
৩০৫/৩৭৭	পূর্ণস্ব	আসত খং নং - 420	০.১০	০.১১১৮	০.১০
৩০৬	স্বত্ব	আসত খং নং - 420	০.০৫	০.১১১৮	০.০৫
		মত-১			

মোট দাগের সংখ্যা- তিন মাত্র

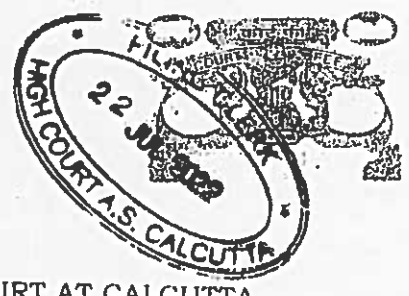
Authenticated
 Revenue Officer
 Sankrail, Howrah



District : Howrah		Khatian No. 1128		[0504032]		
Mouza – Banipur		J.L. No. 7		P.S. Sankrail		
1. Tax – Rs.		2. Area of the Land – 0.35 Acre		3. Total Dag No. 3		
4. Description of the Possessor			5. Right		6. Remarks	
Name	Moinuddin Ansari		Raiyat			
Father/Husband	Md. Harif					
Address	Own					
7. Description of the Possessor						
Plot no.	Nature of land	Remarks	Total land Acre	Share of present Raiyat	Share of the land of the Raiyat	
					Acre	Hector
305	Pukur	Previous Khatian No. 420	0.20	1.0000	0.20	
305/477	Pukur par	Previous Khatian No. 420	0.10	0.9996	0.10	
306	Bastu	Previous Khatian No. 420	0.05	0.9996	0.05	
Total Dag Number			Three nos.			



Serial NO..... 204/22
As per Register of Notary



DISTRICT: HOWRAH

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

APPELLATE SIDE

W.P.A. (P) No. 13 of 2022

In the matter of:

An application under Article 226 of
the Constitution of India

-And-

In the matter of:

Binay Basfore

.... Petitioner

-Versus-

The State of West Bengal & Ors

... Respondents

Received
Clear to Mr. Basfore
on: 22/7/22
S 34214

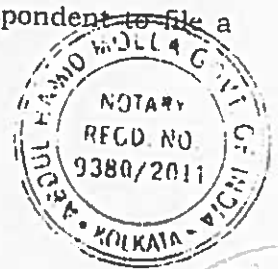
Received
for Salet Sharma
on: 25/7/22

Exception by the petitioner to the report in the form of affidavit filed on behalf of the respondent No. 4 & 8.

I, Binay Basfore, s/o Rajesh Basfore, aged about 20 years, by faith Hindu, by occupation Business, of Post and Village Banipur, Police Station Sankrail, Howrah, Pin 711304 do hereby solemnly affirm and say as follows: -

1. That I am the petitioner in the instant Public Interest Litigation which pertains to illegal filling of a water body. That the matter came up for hearing on January 18, 2022 and by a solemn order of the even date the Hon'ble Court was pleased to direct the state respondent to file a

22 JUL 2022



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report in the form of an affidavit. Pursuant to which the state respondent filed the report (hereinafter referred to as "report" for brevity) and which was affirmed on March 16, 2022 by one Kanchan De, Block Land & Land Reforms Officer, Sankrail, Howrah being respondent No. 8.

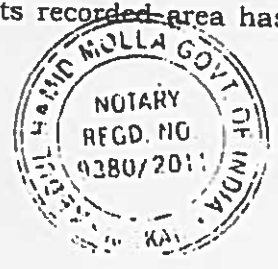
2. That in respect of paragraph 1 & 2 of the said report I submit that it is the legal formalities and no comment is called for.

3. That in respect of para 3 of the said report I state as follows:

a. That with respect to sub para (a) it is submitted that the Bar to conversion, of any water area includes the embankment (pukur parh) associated with the water area and hence the total land for the purpose of bar on conversion is 30 decimal in RS Dag No. 308 which includes 20 decimal in LR Dag No. 305 being recorded as pukru and 10 decimal in LR Dag No. 305/477 being recorded as pukur parh or the embankment both recorded in the name of respondent No. 11. Hence the report is only partially true being silent on the question of the embankment whose conversion is also barred in law. The topography of RS Dag No. 308 can be seen from the map annexed at Page No. 6 of the report.

b. That with respect of sub para (b) it is submitted that the suit plot which would include both the pukur and pukur parh is in the name of respondent No. 11 the husband of the respondent No. 10 vide LR khatian No. 1128 as depicted in the Record of rights of the respondent No. 11 at page 12 of the report.

c. That with respect to sub para (c) it is vehemently submitted that the filed enquiry is vague since the exact extent of expansion of the pukur beyond its recorded area has not



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been stated and hence the filed enquiry is incomplete if not elusive.

- d. That with respect to sub para (d) it is submitted that the report itself indicates that the pukur exists on either side of the fencing filled with water hyacinth and steps should be taken for the rejuvenation and proper utilization of the pukur as per Section 8 of The West Bengal Inland Fisheries Act, 1984 read with The West Bengal Inland Fisheries Rules, 1985.
- e. That with respect to sub para (e) it is submitted that although filling work of the water body has been reported with respect to 330 Sq. ft (approx.) area on the north eastern side but no mention of prior sanction as mandated under Section 4C of The West Bengal Land Reforms Act, 1955 for such filling work and in absence of which nor any action in accordance with law has been mentioned of being taken against such filling up of pukur nor any action has been taken for its restoration.
- f. That with respect to sub para (f) of the report it is submitted that the plot being LR No. 306 corresponding to RS Plot No. 309 which is "Bastu" recorded in favour of respondent No. 11 is found intact and no decrease on its value is mentioned and hence the area of the solid land has not been reported to have been diminished by virtue of expansion of the pukur.
- g. That with respect to sub para (g) it is submitted that the walls so constructed was done after filling up the water body to create solid land to support the foundation of the wall and if no prior sanction has been obtained by the respondent No. 11



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then the construction of the wall by filling up the water body becomes illegal and should be dealt with in accordance with law.

- h. That with respect to sub para (h) it is submitted that it is beyond the knowledge of the petitioner if the illegal filling was being carried out at the time of inspection or not since no prior intimation of the notice of inspection was served upon the petitioner but it is respectfully submitted that the filling up work continued unabated and with impunity despite this Hon'ble Court being in seisin of the matter and directed the state authorities to submit a report and the second supplementary affidavit would testify the day to day work being carried out over the suit plot.
4. That with respect to para 4 of the said report it is submitted that those are legal formalities and calls for no comment.
 5. That with respect to para 5 of the report it is submitted that while paragraph 1 and 2 of the report are said to be true to the knowledge of the deponent surprisingly the canon of the report which is being dealt with in paragraph 3 of the said report has been stated to be mere submission hence there is interestingly no owing of responsibility in regard to para 3 of the report for reasons best known to the deponent.
 6. That it is submitted that the field enquiry report dated February 08, 2022 by the Revenue Inspector reveals that the filling up of the pond with debris was reported by the adjacent plot holders. While it is difficult to say how the villagers were appraised about the intent of the respondent No. 11 in laying the boundary wall.



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- 7. That in view of the above it is humbly prayed by the petitioner that an advocate commission may be appointed to verify the exact state of affairs and necessary action may also be directed to be initiated against the respondent No. 11 if his action is found to be against the law.
- 8. That statements made in paragraph 1 to 6 are true to my knowledge and rest are my humble submission before the Hon'ble Court.

Identified in my Office
 WHO SIGN IN MY PRESENCE
Mamun Chatterjee
 Advocate
 ADVOCATE
 ENROLL NO
 :M) NO-

Binay Basu
 The Deponent is known to me
Manab Basu 13.7.22
 Clerk to: *Arka Bhattacharya*
 Advocate

Solemnly affirmed before me on
 this the 22 day of July 2022.
 22 JUL 2022

Commissioner - All India Courts
 before the Commission by
 Lo. Adv. No.

ABDUL HAMID MOLLA
 Notary Public
 Government of India
 Reg. No. 9380/2011
 High Court, Calcutta
 M-9831104098



22 JUL 2022



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DISTRICT: HOWRAH

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

W.P.A (P) No. 13 of 2022

In the matter of:
An application under Article 226 of
the Constitution of India;

AND

In the matter of:
Binay Basfore
..... Petitioner

Versus

State of West Bengal & Ors.
..... Respondents

EXCEPTION TO REPORT



MR. TANMOY CHATTOPADHYAY
Advocate
Bar Association Office
High Court at Calcutta
Mobile No.: 9013429126
Email: - mailtanmoy2017@gmail.com

22 JUL 2022



ANNEXURE 'C'

Serial No. 96/2022
As per Register of Notary 1

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Through
Ranvir Chatterjee
Adv.

DISTRICT: HOWRAH

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

APPELLATE SIDE

W.P.A(P) No. 13 OF 2022

In the matter of:

An application under Article 226 of
the Constitution of India.

-And-

In the matter of:

Binay Basfore, son of Rajesh
Basfore, residing at Post and
Village Banipur, District Howrah,
Pincode 711304.

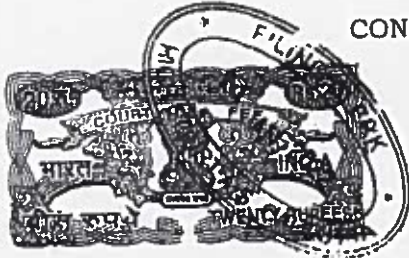
..... Petitioner

-Versus-

1. The State Of West Bengal,
Though the Additional Chief
Secretary, Department of
Environment, having office at FD -
415/A, Sector - III, Poura Bhawan,
4th Floor, Bidhannagar, Kolkata -
700 016.

2. The Principal Secretary,
Department of Land & Land
Reforms & Refugee Relief &
Rehabilitation, Government of West
Bengal having its office at Nabanna,
6th Floor, 325, Sarat Chatterjee
Street, Howrah 711 102.

3. The Additional Chief Secretary,
Department of Fisheries,



1242



11 JAN 2022

06.09.2022



Government of West Bengal having its office at Benfish Tower, 31 GN Block, 8th floor, IT Building, Salt Lake, Sector V, Kolkata - 700 091.

4. The District Magistrate, Howrah having its office at New Collectorate Building, 7 Rishi Bankim Chandra Road, Howrah, West Bengal-711101

5. Commissioner Of Police, Howrah Police Commissionerate, having its office at 28 No. Nityadhyan Mukherjee Road, Howrah-711101.

6. Block Development Officer, Sankrail Block having its office at Andul Argori P. O. Andul, P.S. Sankrail Howrah - 711302.

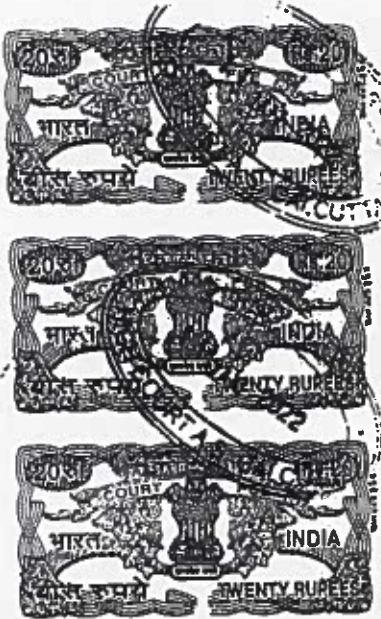
7. The Officer In-Charge, Sankrail Police Station Howrah Police Commissionerate, Howrah - 711304

8. The BL & LRO, Sankrail, Howrah, West Bengal 711304.

9. The Secretary, Banupur (I) Gram Panchayat, Post - Banipur, Police Station - Sankrail, Howrah - 711304.

10. Razia Sultana, wife of Mohammad Moinuddin Ansari, Vill and Post Banipur, Police Station Sankrail, Howrah -711304

11. Mohammad Moinuddin Ansari, S/O Late - Mohammad Harik,



06/09/2022



Kathshiri, Village and Post -
Banipur, Police Station - Sankrail
Howrah -711304.

..... Respondents

Sy
06.09.2021



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M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
27	23.08.2022 gd/ssd		<p>WPA(P)/13/2022 BINAY BASFORE VS THE STATE OF WEST BENGAL AND ORS.</p> <p>Mr. Tanmoy Chattopadhyay ..for the Petitioner.</p> <p>Mr. Jahar Lal De, Mr. Shamim ul Bari ..for the State.</p> <p>Mr. Saket Sharma, Mr. Ravi Ranjan Kumar ..for the Respondent No.11.</p> <p>In this public interest petition the petitioner has alleged that the water body situated in L.R. Dag No.305, J.L. No.32, Police Station-Sankrail of Mouza Banipur is being illegally filled up by the private respondents with the help of Prodhan by raising MGNREGA.</p> <p>On the direction of this Court, the respondent nos.4 and 8 have filed the report in the form of affidavit disclosing the following:</p> <p>"3. That pursuant to the order dated 18.01.2022 passed by the Hon'ble Court, a field enquiry has been done on 02.02.2022 and thereafter, it is revealed from such report that:-</p> <ol style="list-style-type: none">The suit land is situated in Mouza Banipur, J.L. No.32, Plot No.305(LR), total recorded area being 0.20 acres with the classification 'Pukur'.The L.R. Record-of-Right of the suit plot is in favour of Moinuddin Ansari, S/o Md. Harik in LR khatian No. 1128.That from the field enquiry report it comes out that presently the Pukur is physically more than the recorded area.That during the enquiry a bombooo fencing between 9268 sq ft/21.27 decimal (approx)

By 06.09.2022



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>and 1038 sq ft (approx) of "pukur"/pond. On both the side of the fencing the pukur is currently filled with water hyacinth.</p> <p>e) That on the north-eastern side 330 sq. ft. (approx) area is filled with piled up rubbish as found during the physical verification.</p> <p>f) That the adjacent plot no.305/477 (L.R.) corresponding R.S. plot no. being 308 is recorded as "Pukur Parh" and L.R. Plot No. 306 corresponding R.S. Plot No. being 309 is recorded as "Bastu" in favour of Moinuddin Ansari and the plots are found physically as pukur parh & vacant land used for communication to the adjacent Panchayat Road.</p> <p>g) That the western & northern side of the plots recorded in the khatian of Moinuddin Ansari has been surrounded by 6 ft.(approx) height boundary wall by the recorded owner Moinuddin Ansari.</p> <p>h) That no pond filling work was going on during the physical verification."</p> <p>Learned counsel for the petitioner referring to para 3(e) has submitted that 330 sq. ft. area of embankment has been illegally filled up and referring to para 3(g) he has submitted that now the wall is surrounded on all four sides and that the wall is on the pond itself.</p> <p>Learned counsel for the petitioner has also referred to Section 17A(1)(a) of the West Bengal Inland Fisheries Act and has submitted that the embankments surrounding the water body is also required to be protected.</p> <p>This aspect has been disputed by learned counsel for the private respondent by submitting that the water</p>

By
06.09.2022



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>body belongs to the private respondent and the private respondent is protecting the water body.</p> <p>The factual controversy which is raised in the public interest petition needs to be decided after ascertaining the position existing on the spot as also considering the report after the spot inspection.</p> <p>Learned counsel for the State has informed that the respondent no.8 i.e. B.L. & L.R.O., Howrah is the competent authority to look into this issue.</p> <p>Hence, we dispose of the present petition directing the respondent no.8 to give an opportunity of hearing to all the concerned parties and also to verify the existing position on the spot with due intimation to the concerned parties and take appropriate decision in accordance with law to ensure that the water body and the embankment are protected and no illegal filling up takes place in violation of any of the provisions of the Act or the Rules.</p> <p>Let this exercise be completed by the respondent no.8 within a period of three months from the date of receipt of this order.</p> <p>The petition is accordingly disposed of.</p> <p>Sd/- <u>Prakash Shrivastava, C.J.</u> (Prakash Shrivastava, C.J.)</p> <p>Sd/- <u>Rajarshi Bharadwaj, J.</u> (Rajarshi Bharadwaj, J.)</p>

Sy
06.09.2022



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ANNEXURE - D

Before the Block Land & Land Reform Officer (BL&LRO) at Sankrail, Howrah
Ref: Notice dated 21.09.2022 issued under Section 57 of The West Bengal Land
Reforms Act 1955, iro WPA(P) No. 13 of 2022

In the matter of:

Moinuddin Ansari ...First Party/Respondent No. 11

Vs

Binay Basfore ... Second Party /Writ petitioner

AND

In the matter of:

Hearing called on October 17, 2022

Written notes of submission made on behalf of Binay Basfore hereinafter
referred to as second party/writ petitioner:

1. That the Hon'ble High Court in the matter of Binay Basfore Vs State of West Bengal & Ors in WPA (P) No. 13 of 2022 by its order dated January 18, 2022 directed the first party to file an affidavit in opposition to the allegation raised in the above stated public interest litigation which the first party failed to give and thus the allegation against the first party is deemed to have been accepted by the first party.

Copy of the order dated January 18, 2022 is attached is marked as
Annexure - A



Received. Copy
W.P.
17/10/2022

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2. That the first party/respondent No. 11 is the owner of the land being RS Dag No. 308, JL No. 32, Mouza - Banipur, Sankrail, Howrah. The said land is pukur being 20 decimal correspond to LR Dag No. 305 and pukur par corresponds to LR Dag No. 305/477 being 10 decimal and its embankment which totals 30 decimals comes within the definition of tank fishery as per Section 6 of The West Bengal Estate Acquisition Act 1953. Also the 30 decimal of land which includes 20 decimal of pond and 10 decimal of embankment is also included in the definition of water area as defined under Section 17A of the West Bengal Inland Fisheries Act, 1984 (hereinafter referred to as 1984 act)
3. That the act of the first party in filling up the water area without prior permission is an offence under the 1984 act particularly under Section 17A sub-section 12 thereof and hence FIR ought to have been initiated against the first party which has not been done till date.
4. The West Bengal Land Reforms Act 1955 (hereinafter referred to as 1955 act) particularly Section 4B mandates the Raiyat to maintain and preserve the nature and character of the land in which it is settled and forbade any change without due permission obtained in writing from the Collector under Section 4C of the said act. Such permission has NOT been obtained by the first party. Hence the act of filing of water body becomes illegal and therefore action under Section 4D of the 1955 act should be initiated against the first party.
5. That Section 4C of the 1955 act particularly the proviso to sub-section 2 thereof prescribes certain manner in which the permission for conversion of land having water body is to be given which includes creation of compensatory water body. The first party admittedly has not obtained any semblance of permission before filling up the water body much less creation of any compensatory water body.



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6. That the report of your field enquiry dated February 02, 2022 submitted in the form of an affidavit the contents of which are duly recorded by the Hon'ble Court in its final order/judgment dated August 23, 2022 it is specifically stated therein that the Pukur is physically more than the recorded area and hence the extended part of Pukur would required to treated as water area under Section 17A of the 1984 act and thus filing of the extended water area is also an offence under the said act.
7. That Rule 3 of the West Bengal Inland Fisheries Rules 1985 (hereinafter referred to as 1985 rules) three fourth of any tank of remain free of weeds while the pukur here in full of water hyacinth which is a kind of weed and hence the action contemplated under Section 8 of the 1984 act may be initiated for taking over the management of the pukur.
8. That under Section 17A (1)(c) of the 1984 act it is not permissible to divide any water area and as per the report of your spot enquiry the pukur is divided by a bamboo fencing which again is an offence and may be dealt with accordingly.
9. That the first party has made a boundary wall of brick and cement on all four side of the water area admittedly without any permission from any competent authority. Neither the panchayat is competent is grant any such permission nor it is permissible to build such boundary wall on any water body. Not even on its embankment as per Rule 22 of the West Bengal Panchayat (Gram Panchayat Administration) Rules, 2004 while the bastu land exist only on the north side of the pukur but the remaining three sides is water area and hence no boundary wall could be built on any of the remaining three sides and since there is no permission obtained for the boundary wall on the northern side hence the total boundary wall is illegally built and must be brought down immediately.



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10. That the Constitution of India in Article 48A directs that the State shall endeavour to protect and improve the environment among others. Since the filing of the pukur would affect not only the individuals in the vicinity of the pukur but the ramification of such environmental degradation would have rippling effect on the common people in the locality and hence all efforts must be directed to safeguard the pukur in its original and precinct state expeditiously.

Hence in view of the above it is prayed as follows:

- a. That FIR be lodged against the first party for offences committed as stated above which includes inter alia filling up the pukur/water area as mentioned above.
- b. That the boundary wall be immediately broken down.
- c. That the pukur be cleaned, de-weeded and restored and made suitable for fishing.
- d. That the management of the pukur be taken over and leased out.

Prepared in my office

sd/

Advocate

sd/ Signature of the Second party



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18.01.2022

WPA(P) 13 of 2022

Binay Basfore
Vs.
The State of West Bengal & Ors.
(Through Video Conference)

Mr. Tanmoy Chattopadhyay for the petitioner
Mr. Jahar Lal De
Mr. Shamim ul Bari for the State
Mr. Saket Sharma for the respondent no. 11

The allegation of the petitioner is that the respondent no. 11, the owner of the water body, situated in LR Dag No. 305 in JL No. 32, Police Station – Sankrail, Mouza - Banipur which is recorded as Doba in the record of right, is illegally filling up the said water body.

It is alleged that the private respondents with the help of Pradhan are using MGNREGA workers to fill up the water body.

Learned counsel for the State is directed to file the report in the form of affidavit and learned counsel for the private respondents is directed to file the affidavit-in-opposition.

A supplementary affidavit has been filed by the petitioner disclosing that after serving a copy of the petition the respondent nos. 10 and 11 along with some other persons had landed in the house of one 17 years old girl, named Barsha Khatoon, a signatory of mass representation, annexures P-4 and P-7 of the petition and had assaulted her.

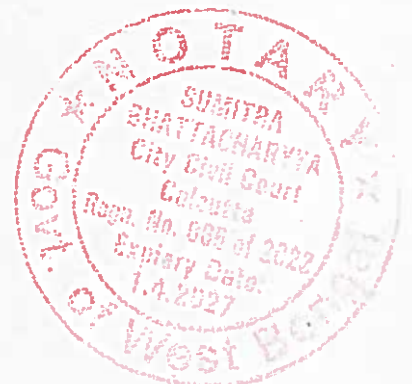


Learned counsel for the State is directed to ensure if any complaint is filed to the police in that regard then due action be taken and if any application for protection is moved then the concerned police authorities will extend the protection to the petitioner or any other person involved in raising the present cause.

List on 21st March, 2022.

(Prakash Shrivastava, C.J.)

(Rajarshi Bharadwaj, J.)



West Bengal Form No. 270

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ORDER SHEET.
(Rule 129 of Records Manual 1971)



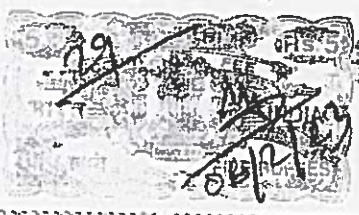
Order Sheet from 20.09..2022 to 09.12.2022 Block Sankrail

District: Howrah

Case No: Compliance Proceeding No 4 of 2022

Nature of the Case: Proceeding In Compliance of The Order Passed By the Hon'ble High Court In WPA (P) 13 OF 2022 In The Matter of Binoy Basfore Vs The State Of West Bengal

Serial Number and Date of Order	Order and Signature of the Officer	Note of action taken on Order.
1 20.09.22	<p>Whereas the Hon'ble High Court in WPA (P)13 of 2022 in the matter of Binay Bausfore Vs The State of West Bengal & Ors. On 23.08.2022 directed the B.L.&L.R.O, Sankrail, the respondent No. 8 , in the instant of WPA(P) to give an opportunity of hearing to all the concerned parties and to verify the existing position on the spot with due intimation to the concerned parties and take appropriate decision in accordance with Law to ensure that the water body and the embankment are protected and no illegal filling up take place in violation of any of the provisions of the Act. or the Rules ;</p> <p>And whereas the writ petitioner on 13.09.2022 filed a prayer for compliance of the soleman order passed by the Hon'ble High Court the undersigned deems it necessary to issue notice for hearing to all the concerned parties to comply the order passed by the Hon'ble H.C. Issue notice to all concerned parties fixing date of hearing on 17.1.2022 at 2.00pm.</p> <p>Block Land & Land Reforms Officer Sankrail, Howrah</p>	CERTIFIED TO BE TRUE
2 20.09.22	<p>Notice duly served & S/R filed with C/R. The case is taken up today. Binay Basfore & Md. Mainuddin Ansari both file hazira. Binay Basfore files written submission . The next date of hearing is fixed on 09.12.2022 . Md. Moinuddin Ansari, the alleged raiyat, is asked to submit his written submission on the next hearing date.</p> <p>The Revenue Inspector of Banipur I & II G.P.is asked to cause physical enquiry and submit report on the next date of hearing. R.I. Sankrail G.P. is asked to remain present during the enquiry alongwith Amin.</p> <p>Block Land & Land Reforms Officer Sankrail, Howrah</p>	
3 9.12.22	<p>The case in taken up today for hearing R.I. Banipur I & II and Sankrail G.P. filed enquiry report. From the report it is revealed that the plot No. 305(LR) corresponding R.S. plot No. being 308 of mouza Banipur with classification "Pukur" is surrounded by L.R. plot No. 306 with classification "Bastu" to the north and north west , L.R. plot no. 305/477 with classification "Pukur Parh" to the south west and L.R. plot No. 304 with classification "Bastu" to the east and south east.</p>	



West Bengal Form No. 270



ORDER SHEET.
(Rule 129 of Records Manual 1971)

Serial Number and Date of Order	Order and Signature of the Officer	Note of action taken on Order.
	<p>A 6 feet (Approx) high boundary wall has been constructed around the plot no. 306, 305, & through the L.R. plot No. 477 .</p> <p>Moinuddin Ansari filed written submission. His contention is that the adjacent owners throw garbage in the pond. For protection of water body alongwith poukurparh and bastu land he has bounded the property by boundary wall. He further added that he never filled up the tank. He prays for permission to clean up the pond and to repair the pukurparh to protect the pond.</p> <p>During the enquiry some of the local people stated that a part of the pond has been filled up with garbage. During the enquiry it is evident that the north-eastern side of the suit plot no. 305 (L.R) has been dumped with garbage thrown from the neighbourhood. In the northern part of the water body wooden fencing is found.</p> <p>The dumping of garbage on one side of the water body is in corroboration with the written statement filed by the alleged raiyat Moinuddin Ansari.</p> <p>The increase in size of the water body also shows that there is no intention of Moinuddin Ansari to fill up the pond. By natural course the water body has increased in size. Since the suit plot is filled with bushes and tall plants exact measurement could not be done.</p> <p>Since there is no proof of filling of the waterbody by the Raiyat no penal action could be taken for violation of Section 4C(2) of the WBLR Act, 1955.</p> <p>With the above observation the exercise as ordered by the Hon'ble High Court is completed and thus the order passed by the Hon'ble High Court on 23.08.2022 is complied with .</p> <p style="text-align: right;"><i>[Signature]</i> Block Land & Land Reforms Officer Sankrail, Howrah</p>	<p>CERTIFIED TO BE TRUE.</p>



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To.

ANNEXURE- "E"

The B.D.O
Sankrail Howrah

Sub. Application for Cleaning
of pond at Kathshiri
Baripur Sankrail Howrah.
Dagno, 305 and Dagno, 305/477 MOUZA
Baripur.

Respected Sir,

We are inhabitants of Kathshiri,
Baripur I, Sankrail, Howrah 711304
Near Devdhari Hindi school. There is a
pond around 22 Katha on Record
Dagno. 305 and 305/477 Near about 60 years
old pond. We use water of this pond on
Regular basis but Nowday since 2 years
We Does not use the water of pond
Because the owner of the pond MD. Moinuddin
Ansari structured huge boundary wall
Around the pond and filled soil on the
pond. We below signatoris, are requesting
To you please take Appropriate Actions
And Clean the Above Mentioned pond
immediately as per gov. Rules.

Received
Contents not Verified
Sankrail Development Block
Sankrail, Howrah

DOCKET NO. 955
Date 28/02/2024
For B.D.O., Sankrail, Howrah

Date
28/02/24

Yours faithfully

① 312M 31: 31124 7439375827

② ক্ষয় নজাম

③ SKMO নজাম

D. L. & L. R. O.
HOWRAH
RECEIVED
28 FEB 2024
Contents not verified

NOTARY
SUNITA
GHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 025 of 2022
Expiry Date:
1.4.2027
West Bengal

5361

4 ~~XXXXXXXXXX~~

5 Reshma Khatoon.

6 SAKINABIBI

7 ~~XXXX~~ ছাফা

8 রাজিয বেগম

9 ~~XXXX~~ মোস্তাফিজা - মিয়া

10 ~~XXXX~~ Uraisha Begum

11 ~~XXXX~~ DABUALI

12 ~~XXXX~~ মোস্তাফিজা বেগম

13 ~~XXXX~~ সারিকা ছাফা

14 ~~XXXX~~ সালমা কুমারি দাস

15 ~~XXXX~~ সানিয়া হাফিজ

16 ~~XXXX~~

COPY

1 Sankrail BLRD OFFICE (SANKRAIL, HOWRAH)

2 TO THE District Magistrate, Howrah

3 TO THE Department of Fisheries, West Bengal

4 TO The office of the ADM (Land Reforms) Howrah

RECEIVED
 Contd. No. 100/2021
 28 FEB 2021
 DISTRICT MAGISTRATE
 HOWRAH

NOTARY
 SUMITRA
 BHATTACHARYYA
 City Civil Court
 Calcutta
 Regn. No. 066 of 2022
 Expiry Date:
 1.4.2027
 COM. of West Bengal

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- 5) Sd/- Reshma Khatoon
- 6) Sd/- Sakina Bibi
- 7) Sd/- Barsha Khatun
- 8) Sd/-Rajora Begam
- 9) Sd/- Sk. Niyamat
- 10) Sd/- Quarisha Begum
- 11) Sd/- Babuali
- 12) Sd/- Sk. Barhathon
- 13) Sd/- Sabina Khatun
- 14) Sd/- Sahanur Bibi
- 15) Sd/- Safia Khatun

Copy

- 1) Sankrail BL &LRO Office (Sankrail, Howrah)
- 2) To The District Magistrate, Howrah
- 3) To The Department of Fisheries, West Bengal
- 4) TO The Office of the ADM (Land Reforms) Howrah



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পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



Record downloaded from-

BanglarBhumi - বাংলার জমির তথ্য

Android App on

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: [05]হাওড়া
ব্লক: [04]সাঁকড়াইল
মোজা: [032]বানীপুর

(Live Data As On 28/02/2024,12:59:08)

জে.এল নং 32 খানা সাঁকরাইল

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
305/477	পুকুর পাড়	0.1	

খতিয়ান নং	স্বামীর নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
420	সুচিমা রায়চৌধুরী	সচীন্দ্র	0.0004	0.0000	Nil
1128	মইনুদ্দিন আনসারী	মহঃ হারিক	0.9996	0.1000	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain



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Khatian and Dag information of West Bengal

Record downloaded from

Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 28.02.2024, 12:59:08)

J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305/477	Pukurpar	0.1	

Khatian No.	Owner Name	Father/ Husband	Share	Share Area (Acre)	Remarks
420	Suchitra Roychowhdury	Sachindra	0.0004	0.0000	Nil
1128	Moinuddin Ansari	Md. Harik	0.9996	0.1000	



65



পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য

Record downloaded from-

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Android App on

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু আন ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: [05]HOWRAH

ব্লক: [04]SANKRAIL

মৌজা: [032]Banipur

(Live Data As On 10/11/2022,11:31:25)

জে.এল নং (J.L No.): 32 খানা (P.S.): সাঁকরাইল

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
305	পুকুর	0.2	Click Here

Khatian No. খতিয়ান নং	Owner Name স্বামীর নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
1128	মইনুদ্দিন আনসারী	মহঃ হাবিব	1.0000	0.2000	Nil



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Khatian and Dag information of West Bengal

Record downloaded from

Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 10.11.2022, 11:31:25)

J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305	Pukur	0.2	Click here

Khatian No.	Owner Name	Father/Husband	Share	Share Area (Acre)	Remarks
1128	Moinuddin Ansari	Md. Harik	1.0000	0.2000	Nil



67

<Dial 18002666868> <Wear Masks, Stay Safe>

EW481768506IN IVR:6987481768506
SP HOWRAH BPC (711101)
Counter No:4.28/02/2024.15:39
To:THE SANKRAIL .B.L.R.O.OFFICE
PIN:711313. Sankrail SD
From:A.ANSARI,BANIPUR
Wt:30gms
Amt:41.30(Cash)Tax:6.30



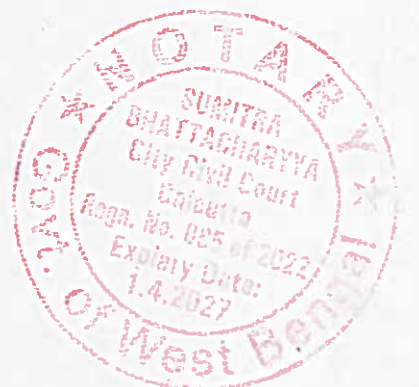
<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

EW481768499IN IVR:6987481768499
SP HOWRAH BPC (711101)
Counter No:4.28/02/2024.15:39
To:THE DEPT.OF F.SECTOR-V
PIN:700091, Sech Bhawan SO
From:A.ANSARI,BANIPUR
Wt:20gms
Amt:41.30(Cash)Tax:6.30



<Track on www.indiapost.gov.in>



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* Consignment Number

EW481768499IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
HOWRAH BPC	28/02/2024 15:35:47	700091	41.30	Inland Speed Post	Sech Bhawan SO	29/02/2024 16:10:22

Event Details For : EW481768499IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
29/02/2024	16:10:22	Sech Bhawan SO	Item Delivered(Addressee)
29/02/2024	10:48:35	Sech Bhawan SO	Out for Delivery
29/02/2024	09:07:33	Sech Bhawan SO	Item Received
29/02/2024	06:30:52	KOLAP TMO	Item Dispatched
29/02/2024	04:59:18	KOLAP TMO	Item Received
29/02/2024	04:21:43	Kolkata NSH	Item Dispatched
29/02/2024	01:35:52	Kolkata NSH	Item Received
28/02/2024	23:44:13	KOLAP TMO	Item Dispatched
28/02/2024	23:14:22	KOLAP TMO	Item Received
28/02/2024	18:56:45	Howrah Ground Mail Agent	Item Dispatched
28/02/2024	18:46:44	Howrah Ground Mail Agent	Item Received
28/02/2024	17:25:07	HOWRAH BPC	Item Dispatched
28/02/2024	17:20:48	HOWRAH BPC	Item Bagged
28/02/2024	15:35:47	HOWRAH BPC	Item Booked



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* Consignment Number

EW481768508IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
HOWRAH BPC	28/02/2024 15:35:47	711313	41.30	Inland Speed Post	Sankrail SO	29/02/2024 14:34:26

Event Details For : EW481768508IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
29/02/2024	14:34:26	Sankrail SO	Item Delivered(Addressee)
29/02/2024	12:02:47	Sankrail SO	Out for Delivery
29/02/2024	09:58:03	Sankrail SO	Item Received
29/02/2024	04:52:19	How Ma RMS TMO	Item Received
29/02/2024	02:53:16	Howrah Ground Mail Agent	Item Dispatched
29/02/2024	02:20:23	Howrah Ground Mail Agent	Item Received
29/02/2024	02:10:22	Howrah ICH	Item Dispatched
29/02/2024	02:07:44	Howrah ICH	Item Bagged
28/02/2024	20:28:24	Howrah ICH	Item Received
28/02/2024	15:35:47	HOWRAH BPC	Item Booked

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Date: 18/03/2024

To
Block Development Officer,
Sankrail,
Howrah,

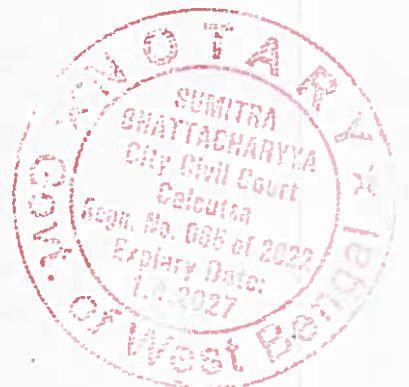
Re: illegally started filling up the Pond being capable for fishery, for the purpose of making multistoried building thereon.

Sir,

We undersigned state you as under:-

1. We are residents of Kathshiri, Banipur 1, Sankrail, Howrah-711304.
2. One Mohammad Moinuddin Ansari, S/O Late Mohammad Harik, Kathshiri, Village and Post-Banipur, Police Station-Sankrail, Howrah-711304, owns a Pond measuring about 20 decimal situated in L.R. Dag No.305, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur, District-Howrah, which is recorded as a "Pond" in the record of rights of the land in question. On 01.01.2024 the said Mohammad Moinuddin Ansari has illegally started filling up the said Pond being capable for fishery for the purpose of making multistoried building thereon.
3. The said Mohammad Moinuddin Ansari is also owner of Pukur Par measuring about 10 decimal situated in L.R. Dag No.305/477, L.R. khatian no. 1128, J.L. No.32, Police Station-Sankrail of Mouza Banipur,

Copy not verified
Block Development Officer
Sankrail, Howrah
19/03/2024
1373
19/03/2024
For B.D.O., Sankrail, Howrah



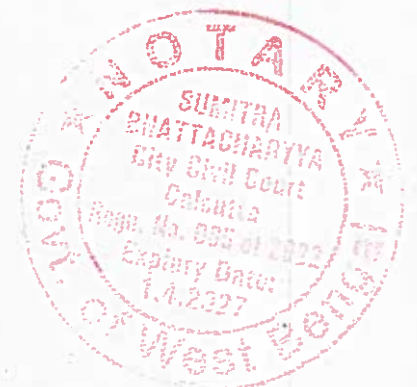
District-Howrah, which is recorded as "Pukur Par" in the record of rights. He had made construction of brick built boundary wall on said Pukur Par illegally.

The record of rights of the said Pond and Pukur Par alongwith relevant photographs showing aforesaid filling and construction are annexed hereto and marked with letter "A".

4. On the basis of a writ petition being numbered as W.P.A (P) No.13 of 2022 filed by one Binay Basfore, son of Rajesh Basfore, residing at Post and Village Banipur, District Howrah, Pin-711304 an order was made on 18.01.2022 by The Hon'ble Chief Justice Prakash Shrivastava and The Hon'ble justice Rajarshi Bharadwaj calling for report from The Block Land & Land Reform Officer, Sankrail, Howrah. A report in a form of affidavit was duly affirmed on 16.03.2023 and filed. He duly filed exception to the said report in form of affidavit affirmed on 22.07.2022.

5. Thereafter, by an order dated 23.08.2022 passed in said W.P.A (P) No.13 of 2022 it was inter alia directed to the Block Land & Land Reform Officer, Sankrail, Howrah to give an opportunity of hearing to all the concerned parties and also to verify the existing position on the spot with due intimation to the concerned parties and take appropriate decision in accordance with law to ensure that the water body and the embankment are protected and no illegal filling up takes place in violation of any of the provisions of the Act or the Rules.

6. Before the Block Land & Land Reform Officer, Sankrail, Howrah, a Compliance Proceeding no.4 of 2022 was started. The said Binay Basfore



duly filed his written submission. The said Mohammad Moinuddin Ansari also filed written version and upon inspection made on 10.11.2022, final hearing was held on 09.12.2022 and said Compliance Proceeding was disposed of by an order dated 09.12.2022.

7. In the said order facts about filling of the said pond and construction of six feet high boundary wall around plot no.306,305 and through L.R. Plot no. 477 was admitted, which is totally illegal. It was recorded in the said order that the said Mohammad Moinuddin Ansari has prayed for permission to clean up the pond and to repair the Pukur Par.

8. We enquired with the local office if any legal sanction has been obtained to fill up such pond and from all sources available to us it came to our knowledge that no previous sanction was obtained.

9. We, therefore, request you to take appropriate actions immediately otherwise said Pond might be affected to a point of no return and it could have the potential to cause irreparable and deleterious consequences to the environment. It also has the potential to disrupt the ecological balance in the locality.

Thanking you,

Yours Faithfully,

① Binay Basu

② অসীম

③ অসীম

④ SAMIN

⑤ শানবাজ আলসারী

⑥ অসীম

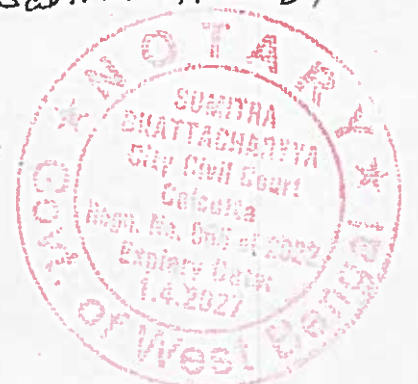
⑦

⑧ M-D- Salman Ansari

Encl: As above.

Copy to:

1. The State of West Bengal,
through the Additional Chief
Secretary, Department of



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Environment, having office at
FD-415/A, Sector-III, Poura
Bhawan, 4th Floor, Bidhannagar,
Kolkata-700016;

2. The Principal Secretary,
Department of Land & Land
Reforms & Refugee Relief &
Rehabilitation, Government of
West Bengal having its office at
Nabanna, 6th Floor, 325, Sarat
Chatterjee Street,
Howrah-711102;

3. The Additional Chief Secretary,
Department of Fisheries,
Government of West Bengal having
its office at Benfish Town, 31 GN
Block, 8th floor, IT Building, Salt
Lake, Sector V, Kolkata-700091;

4. The District Magistrate, Howrah
having its office at New
Collectorate, 7 Rishi Bankim
Chandra Road, Howrah, West
Bengal-711101;

5. The Commissioner,
Howrah Police Commissionarate,



6379

5

6. . Inspector-in-Charge,
Sankrail Police Station,
Howrah Police Commissionate,
Pin-711304;
7. The BL & LRO, Sankrail,
Howrah, West Bengal-711304;
8. The Secretary, Banipur (I)
Gram Panchayat, Post Banipur,
Police Station-Sankrail, Howrah-
711304;
9. The Prodhan, Banipur (I)
Gram Panchayat, Post Banipur,
Police Station -Sankrail, Howrah -
711304.



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পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



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Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: [05]HOWRAH

ব্লক: [04]SANKRAIL

মৌজা: [032]Banipur

(Live Data As On 10/11/2022,11:31:25)

জে.এল নং (J.L No.): 32 থানা (P.S.): সাঁকরাইল

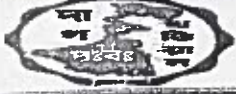
Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
305	পুকুর	0.2	Click Here

Khatian No. খতিয়ান নং	Owner Name রায়তের নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
1128	মইনুদ্দিন আনসারী	মহঃ হারিক	1.0000	0.2000	Nil



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পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



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Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: [05]হাওড়া
ব্লক: [04]সাঁকড়াইল
মৌজা: [032]বানীপুর

(Live Data As On 28/02/2024,12:59:08)

জে.এল নং 32 থানা সাঁকড়াইল

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
305/477	পুকুর পাড়	0.1	

খতিয়ান নং	স্বামীর নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
420	সুচিত্রা রায়চৌধুরী	সতীন্দ্র	0.0004	0.0000	Nil
1128	মইনুদ্দিন আনসারী	মহঃ হারিক	0.9996	0.1000	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain



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Khatian and Dag information of West Bengal

Record downloaded from

Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 10.11.2022, 11:31:25)

J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305	Pukur	0.2	Click here

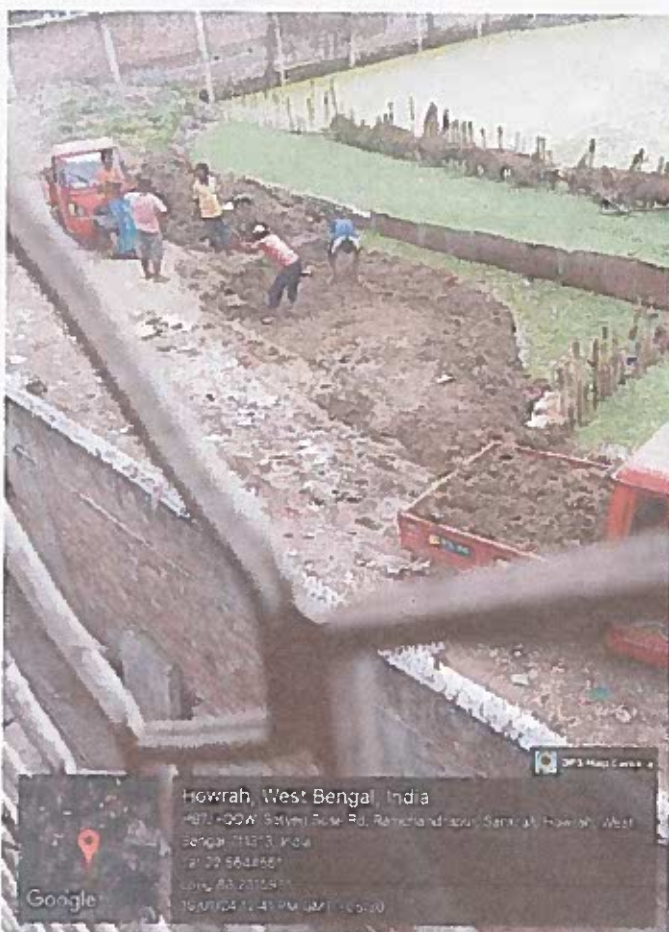
Khatian No.	Owner Name	Father/Husband	Share	Share Area (Acre)	Remarks
1128	Moinuddin Ansari	Md. Harik	1.0000	0.2000	Nil



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SHRUTIKA
BHARATKUMAR
CIVIL ENGINEER
REG. NO. 085
18/01/24





EW493114026IN IVR:6987493114026
 SP KOLKATA GPO <700001>
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 PIN:711313, Sankrail SO
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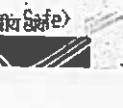
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 PIN:711102, Sibar SO
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EW493113887IN IVR:6987493113887
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 Counter No:7,18/03/2024,15:47
 To:THE SECRETARY, ,SANKRAIL
 PIN:711304, Banipur SO Howrah
 From:BINAY BASFORE ,BANIPUR
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 PIN:711304, Banipur SO Howrah
 From:BINAY BASFORE ,BANIPUR
 Wt:40gms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>
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EW493113989IN IVR:6987493113989
 SP KOLKATA GPO <700001>
 Counter No:7,18/03/2024,15:47
 To:THE ADDITIONAL SALT LAKE
 PIN:700091, Sech Bhawan SO
 From:BINAY BASFORE ,BANIPUR
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
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EW493113873IN IVR:6987493113873
 SP KOLKATA GPO <700001>
 Counter No:7,18/03/2024,15:47
 To:THE DISTRICT .7. P B CH RD
 PIN:711101, Howrah HO
 From:BINAY BASFORE ,BANIPUR
 Wt:45gms
 Amt:41.30(Cash)Tax:6.30



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Khatian and Dag information of West Bengal

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Banglarbhumi – Plot information of Bengal

Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

District – (05) Howrah

Block : (04) Sankrail

Mouza : (032) Banipur

(Live Data As On 28.02.2024, 12:59:08)

J.L No. : 32 Police Station : Sankrail

Plot No.	Classification	Type Area of the Plot (Acre)	Plot Map
305/477	Pukurpar	0.1	

Khatian No.	Owner Name	Father/ Husband	Share	Share Area (Acre)	Remarks
420	Suchitra Roychowhdury	Sachindra	0.0004	0.0000	Nil
1128	Moinuddin Ansari	Md. Harik	0.9996	0.1000	



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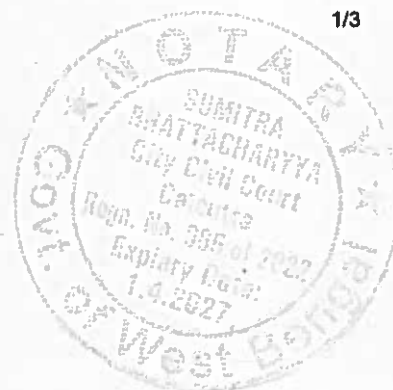
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Event Details For : EW493114026IN

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19/03/2024	10:10:31	Howrah HO	Out for Delivery
19/03/2024	07:23:52	Howrah HO	Item Received
19/03/2024	02:30:36	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	02:22:06	Howrah Ground Mail Agent	Item Received
19/03/2024	02:09:23	Howrah ICH	Item Dispatched
19/03/2024	00:56:29	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched



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Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711313	41.30	Inland Speed Post	Sankrail SO	19/03/2024 15:38:47

Event Details For : EW493113900IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	15:38:47	Sankrail SO	Item Delivered(Addressee)
19/03/2024	13:58:29	Sankrail SO	Out for Delivery
19/03/2024	08:31:40	Sankrail SO	Item Received
19/03/2024	01:59:33	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	01:46:03	Howrah Ground Mail Agent	Item Received
19/03/2024	01:43:16	Howrah ICH	Item Dispatched
19/03/2024	01:29:27	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched
18/03/2024	19:48:27	KOLKATA GPO	Item Bagged



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711313	41.30	Inland Speed Post	Sankrail SO	19/03/2024 15:33:49

Event Details For : EW493114009IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	15:33:49	Sankrail SO	Item Delivered(Addressee)
19/03/2024	12:13:44	Sankrail SO	Out for Delivery
19/03/2024	08:31:40	Sankrail SO	Item Received
19/03/2024	01:59:33	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	01:46:03	Howrah Ground Mail Agent	Item Received
19/03/2024	01:43:16	Howrah ICH	Item Dispatched
19/03/2024	01:29:27	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched
18/03/2024	19:48:27	KOLKATA GPO	Item Bagged



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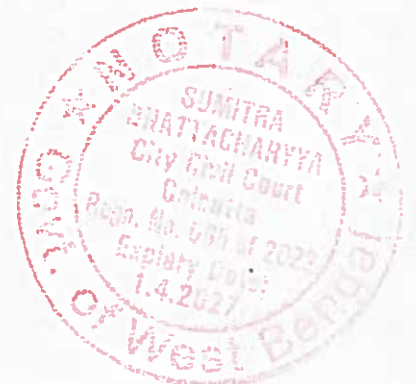
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	700106	17.70	Inland Speed Post	Park Street HO	23/03/2024 14:56:16

Event Details For : EW493114012IN

Current Status : Item Delivered(Sender)

Date	Time	Office	Event
23/03/2024	14:56:16	Banipur SO Howrah	Item Delivered(Sender)
23/03/2024	13:44:29	Banipur SO Howrah (Beat Number:1)	Item Delivered [To: r all]
23/03/2024	11:43:50	Banipur SO Howrah	Out for Delivery



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23/03/2024	11:37:42	Banipur SO Howrah	Item Received
22/03/2024	20:42:29	Howrah ICH	Item Dispatched
22/03/2024	16:08:17	Howrah ICH	Item Bagged
22/03/2024	12:51:11	Howrah ICH	Item Received
22/03/2024	12:13:58	Howrah Ground Mail Agent	Item Dispatched
22/03/2024	11:58:00	Howrah Ground Mail Agent	Item Received
22/03/2024	05:45:42	KOL AP TMO	Item Dispatched
22/03/2024	04:09:42	KOL AP TMO	Item Received
22/03/2024	02:54:34	Kolkata NSH	Item Dispatched
22/03/2024	02:49:03	Kolkata NSH	Item Bagged
21/03/2024	20:08:01	Kolkata NSH	Item Received
21/03/2024	19:38:53	KOL AP TMO	Item Dispatched
21/03/2024	19:29:57	KOL AP TMO	Item Received
21/03/2024	15:27:07	Bidhan Nagar IB Market SO	Item Dispatched
21/03/2024	15:25:46	Bidhan Nagar IB Market SO	Item Bagged
20/03/2024	15:50:05	Bidhan Nagar IB Market SO	Item Returned Addressee Left without instructions
20/03/2024	10:33:36	Bidhan Nagar IB Market SO	Out for Delivery
20/03/2024	08:26:49	Bidhan Nagar IB Market SO	Item Received
20/03/2024	06:04:07	KOL AP TMO	Item Dispatched
20/03/2024	05:43:19	KOL AP TMO	Item Received
20/03/2024	05:24:14	Kolkata NSH	Item Dispatched
20/03/2024	04:45:06	Kolkata NSH	Item Bagged



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20/03/2024	01:56:58	Kolkata NSH	Item Received
20/03/2024	01:28:01	KOL AP TMO	Item Dispatched
20/03/2024	01:02:22	KOL AP TMO	Item Received
19/03/2024	12:34:18	Park Street HO	Item Dispatched
19/03/2024	12:30:21	Park Street HO	Item Bagged
19/03/2024	08:27:41	Park Street HO	Item Redirected to Bidhan Nagar IB Market SO Insufficient Address
19/03/2024	07:56:34	Park Street HO	Item Received
19/03/2024	04:09:40	Kolkata RMS Malls TMO	Item Dispatched
18/03/2024	19:38:31	KOLKATA GPO	Item Dispatched
18/03/2024	19:28:46	KOLKATA GPO	Item Bagged
18/03/2024	15:47:27	KOLKATA GPO	Item Booked

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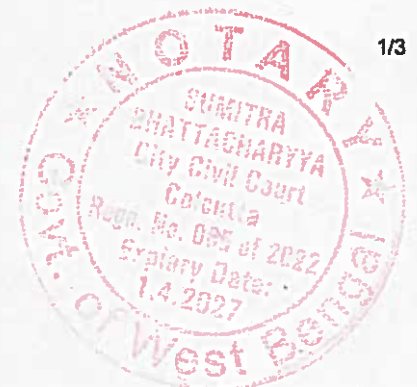
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711102	41.30	Inland Speed Post	Sibpur SO	19/03/2024 14:43:10

Event Details For : EW493113895IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	14:43:10	Sibpur SO	Item Delivered(Addressee)
19/03/2024	10:42:35	Sibpur SO (Beat Number:12)	Item Delivered [To: d (Addressee)]
19/03/2024	10:16:53	Sibpur SO	Out for Delivery
19/03/2024	09:30:39	Sibpur SO	Item Received
19/03/2024	02:28:01	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	02:22:06	Howrah Ground Mail Agent	Item Received
19/03/2024	02:05:26	Howrah ICH	Item Dispatched
19/03/2024	00:14:55	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711304	41.30	Inland Speed Post	Banipur SO Howrah	19/03/2024 14:55:52

Event Details For : EW493113887IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	14:55:52	Banipur SO Howrah	Item Delivered(Addressee)
19/03/2024	14:16:15	Banipur SO Howrah (Beat Number:1)	Item Delivered [To: secretary (Addressee)]
19/03/2024	11:30:26	Banipur SO Howrah	Out for Delivery
19/03/2024	11:27:45	Banipur SO Howrah	Item Received
19/03/2024	01:59:33	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	01:46:03	Howrah Ground Mail Agent	Item Received
19/03/2024	01:43:16	Howrah ICH	Item Dispatched
19/03/2024	01:29:35	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711304	41.30	Inland Speed Post	Banipur SO Howrah	19/03/2024 14:55:52

Event Details For : EW493113992IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	14:55:52	Banipur SO Howrah	Item Delivered(Addressee)
19/03/2024	14:16:00	Banipur SO Howrah (Beat Number:1)	Item Delivered [To: Pradhan (Addressee)]
19/03/2024	11:30:26	Banipur SO Howrah	Out for Delivery
19/03/2024	11:27:45	Banipur SO Howrah	Item Received
19/03/2024	01:59:33	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	01:46:03	Howrah Ground Mail Agent	Item Received
19/03/2024	01:43:16	Howrah ICH	Item Dispatched
19/03/2024	01:29:35	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	700091	17.70	Inland Speed Post	Sech Bhawan SO	19/03/2024 17:19:41

Event Details For : EW493113989IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	17:19:41	Sech Bhawan SO	Item Delivered(Addressee)
19/03/2024	17:13:34	Sech Bhawan SO (Beat Number:10)	Item Delivered [To: gn (Addressee)]
19/03/2024	11:03:59	Sech Bhawan SO	Out for Delivery
19/03/2024	07:49:04	Sech Bhawan SO	Item Received
19/03/2024	05:33:34	KOLAP TMO	Item Dispatched
19/03/2024	02:58:15	KOLAP TMO	Item Received
18/03/2024	19:34:23	KOLKATA GPO	Item Dispatched
18/03/2024	19:32:13	KOLKATA GPO	Item Bagged
18/03/2024	15:47:27	KOLKATA GPO	Item Booked

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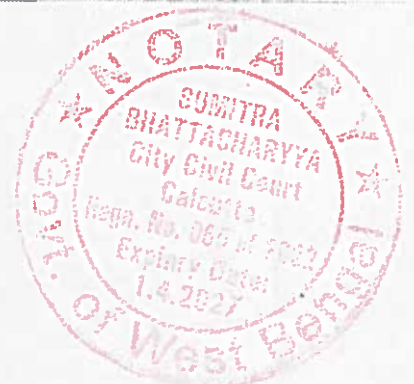
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	18/03/2024 15:47:27	711101	41.30	Inland Speed Post	Howrah HO	19/03/2024 16:18:16

Event Details For : EW493113873IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/03/2024	16:18:16	Howrah HO	Item Delivered(Addressee)
19/03/2024	10:38:52	Howrah HO (Beat Number:26)	Item Delivered [To: DM (Addressee)]
19/03/2024	10:10:31	Howrah HO	Out for Delivery
19/03/2024	07:23:52	Howrah HO	Item Received
19/03/2024	02:30:36	Howrah Ground Mail Agent	Item Dispatched
19/03/2024	02:22:06	Howrah Ground Mail Agent	Item Received
19/03/2024	02:09:23	Howrah ICH	Item Dispatched
19/03/2024	00:56:29	Howrah ICH	Item Bagged
18/03/2024	23:35:46	Howrah ICH	Item Received
18/03/2024	23:24:49	Howrah Ground Mail Agent	Item Dispatched
18/03/2024	23:24:18	Howrah Ground Mail Agent	Item Received
18/03/2024	21:22:22	Kolkata RMS Mails TMO	Item Dispatched
18/03/2024	21:16:58	Kolkata RMS Mails TMO	Item Received
18/03/2024	19:51:40	KOLKATA GPO	Item Dispatched



Biney Basfore

VAKALATNAMA

In the National Green Tribunal
Eastern Zonal Bench, Kolkata
West Bengal

Signature

C.A. Suit Case No.

Biney Basfore

of 2024

~~Plaintiff~~

~~Applicant~~

~~Appellant~~

-Versus-

The State of West Bengal & others

~~Defendant~~

~~Opp. Party~~

~~Respondent~~

KNOW ALL MEN by these

that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri
Biney Basfore, the applicant herein,
true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter
noted above to file suit written statement conduct suit appeal from original suit order
etc. and for that purpose to do all acts and thinks, whatsoever in that connection including
compromise of the above matter depositing in or withdrawing money from filling or
taking out of appear, document and payment order from Court referring matter in dispute
between the parties here to arbitration released from attachment filling execution or
miscellaneous cases and other petitions belding at execution sale, obtaining payment
from us out of court withdrawing custody and other fees and doing on my/our behalf
such other acts in the above matters as are
necessary and proper

I/We hereby agreeing
to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own
acts and as if done by my/us to all intents and purposes.

Date. 28.03.2024

ADVOCATE

RABINDRA K. JAINWAL,
10, OLD POST OFFICE STREET
Room no. 115, Room no. 115
KOLKATA - 700001
M. 9123096388
WB/833/1989
rabindra.jainwal@gmail.com

BEFORE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW
TOWN

MEMORANDUM OF APPLICATION
(Under Section 18 (1) read with Sections 14,
15 and 17 of the National Green Tribunal
Act, 2010)

Original Application No. of 2024

IN THE MATTER OF:
BINAY BASFORE.

.. APPLICANT

VERSUS

THE STATE OF WEST BENGAL & ORS.

... RESPONDENTS

APPLICATION

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